Office Of Bhopal Municipal Corporation,

Second Floor, ISBT, Hoshangabad Road, Habibganj, Bhopal-462011

150 YEARS OF CELEBRATING THE MAHATMA

No. 409 /आ.ई./2020 Bhopal, Date 05/09/2020

To,

The Consultant (Judicial),
National Green Tribunal, (P.B.)
New Delhi

(judicial-ngt@gov.in)

Sub: Regarding submission of report by the Committee constituted by Hon'ble National Green Tribunal for submission of report and ATR as per order dated 23/07/2020 in the matter of OA44/2020 .

Ref: Order dated 23/07/2020 in the matter of OA 44/2020 by Hon'ble National Green Tribunal.

As per order the report of the Committee constituted by Hon'ble National Green Tribunal for submission of report alongwith ATR as per order dated 23/07/2020 is attached herewith.

K.V.S. Choudary (IAS)
Commissioner
Bhopal Municipal Corporation

E:\Secure\shubh\letter- 503

JOINT VISIT REPORT OF "AFFORDABLE HOUSING PROJECT" AT RAHUL NAGAR NEAR RIVERA TOWNSHIP (PHASE-1) MUNICIPAL CORPORATION BHOPAL

Dated 14/08/2020

Prepared

by

The committee constituted by Honorable National Green Tribunal in reference to the OA No. 44/2020
Riviera Town Owners Society Versus State of Madhya Pradesh & Ors.

JOINT VISIT REPORT OF "AFFORDABLE HOUSING PROJECT" AT RAHUL NAGAR NEAR RIVERA TOWNSHIP (PHASE-1) MUNICIPAL CORPORATION BHOPAL

Sub: Committee constituted by Hon'ble National Green Tribunal for submission of report along with ATR as per order dated 23/07/2020 in the matter of OA 44/2020.

Ref: Order dated 23/07/2020 in the matter of OA 44/2020 by Hon'ble National Green Tribunal **(Annexure-I).**

The Hon'ble National Green Tribunal vide order dated 23.07.2020 in the case titled as Riviera Town Owners Society Versus State of Madhya Pradesh & Ors. Original Application No. 44/2020 (CZ) (I.A. No. 73/2020) constituted a Joint Committee consisting of:-

(i) Commissioner, Municipal Corporation, Bhopal
(ii) Divisional Forest Officer, Bhopal
(iii) Madhya Pradesh Pollution Control Board

The Committee is directed by Honorable National Green Tribunal to visit the place and submit the action taken report within six weeks.

In view of the above, for the purpose of constituting the said committee as per orders of the Hon'ble Tribunal, following officers were nominated by the concerned departments for visit:

1. Shri KVS Choudary (IAS), Commissioner, Bhopal Municipal Corporation, Bhopal.
2. Shri H. S. Mishra, Divisional Forest Officer, Bhopal
3. Shri H. S. Malviya, Superintending Engineer, M.P. Pollution Control Board, Bhopal.

The documents regarding OA sent by applicant to the committee on 11/08/2020 **(Annexure-II)**.

The committee visited the site on 14/08/2020. Before visit to the site the committee discussed the details of the order and the responsibility entrusted to the committee by Honourable National Green Tribunal the contents of the order. As per order dated 23/07/2020 the Para 1. States "*The issue raised in this application is unauthorized and illegal action of the respondents where construction activity is carried on by Respondent no.2 in its project "Affordable Housing Project" at Rahul Nagar Near Rivera Township (Phase-1) in the middle of the Bhopal which is the capital of Madhya Pradesh without obtaining required Environmental Clearance as per the*

conditions in the approved layout permission of Town and Country Planning Bhopal and EIA Notification, 2006 as amended in 2018."

During visit to the site, apart from committee members' officers from municipal corporation Additional Commissioner Shri Harendra Narayan IAS, Shri A. R. Pawar I/c CE, Shri R.K. Goyal I/c Executive Engineer & shri M.K. Day (contractor, Mehta & Associated LLP) and from MPPCB Regional Officer, Bhopal Shri Alok Singhai were also present.

Shri KVS Choudary, Commissioner explained the project and mentioned that Government of MP, Department of Urban Development has been awarded sanction of this project under "Pradhan Mantri Awas Yojna (Urban) – Housing for all Mission" by the Central Sanctioning-cum-Monitoring Committee (CSMC) of the Ministry of Housing and Urban Poverty Alleviation-II, Government of India on 2nd December, 2016. This piece of land part of Khasra no. 131 about 2.892 Hectare was provided to Municipal Corporation by the State Government for the project and Bhopal Municipal Corporation obtained approval of Town & Country Planning on 26/12/2018 for 768 Units of 01 Block of EWS, 04 Blocks of LIG & 06 Blocks of MIG. **(**T&CP approved map**-Annexure-III).** Municipal Corporation further obtained revised approval on map from T&CP on 14/07/2020 for the same Khasra No. 131 with area 2.630 Hectare with units of 01 Block of EWS, 04 Blocks of LIG & 06 Blocks of MIG. (T&CP approved map-**Annexure-IV**).

Further, Shri Choudary explained the committee that the corporation is developing this project in two phases. In phase-I, the construction is in progress. Even the registration certificate of project granted under Section 5 of the Real Estate (Regulation and Development) Act, 2016 is only for phase-I is attached as (**Annexure-XII**). The matter of environmental clearance is not in picture since the Phase-I construction area is less than 20000 Sq.m. The details of the constructed area and certificate dated 14/08/2020 are attached (**Annexure-V**). Shri Choudary informed the committee that the permission granted by T&CP with conditions which duly complied with by Municipal Corporation. As for as condition regarding environmental clearance is concerned the condition 25 states as follows:

25. मध्य प्रदेश शासन आवास एवं पर्यावरण विभाग के ज्ञापन कमांक–एफ–5–23/2003/32 भोपाल दिनांक 14 अक्टूबर, 2005 में उल्लेखित अनुसार भारत सरकार पर्यावरण एवं वन मंत्रालय, नई दिल्ली की अधिसूचना कमांक–एसओ 801(ई) दिनांक 7 जुलाई, 2004 क परिपेक्ष्य में पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों के आवेदक संस्था को नियमानुसार ई.पी.ए. एक्ट के तहत संबंधित विभाग से अनापत्ति प्राप्त करना अनिवार्य होगा। योजना पर्यावरण संरक्षण अधिनियम के अंतर्गत आवश्यक इनवायरमेंट इम्पेक्ट्स असेसमेंट की कार्यवाही सुनिश्चित की जाय तथा भवन अनुज्ञा के पूर्व मध्य प्रदेश प्रदूषण नियंत्रण मण्डल से इस प्रकार का प्रमाण पत्र आवश्यक रूप से प्राप्त किया जावे निर्माण के पूर्व ई.आय.ए. क्लीरेंस लेना अनिवार्य होगा।

He informed that the condition is regarding EIA notification 1994 **(Annexure-VI)** which is repealed by Ministry of Environment and Forests New Delhi in year 2006 by notifying EIA notification, 2006 Shri Choudary informed the committee that the site earmarked for the project was duly notified for residential area as per approved City Development Plan of Bhopal-2005 as mentioned in T&CP permission. He informed the committee that the Municipal Corporation Bhopal has inventorize and taken care of the trees available at site prior to start of development at site details of trees with photographs attached (**Annexure-VII**).

After detailed discussion and documents verification the committee visited the site construction work which is under progress on 05 blocks that includes 01 EWS Block & 04 LIG Blocks and at the sites of rest 03 blocks some digging was found but no RCC work was found.

During visit DFO asked about the locations of compensatory plantation for the tree felling done at site. The officers of Municipal Corporation informed that the plantation has been done at various open areas within municipal corporation Bhopal. It was suggested by DFO that atleast two-three rows of local species of the trees should be planted towards the Riviera Township which will work as curtain between the proposed housing and the Riviera Township.

During visit the arrangements for control of fugitive emissions like GI sheet or green net curtain were not observed and also the Municipal corporation has not obtained the consent to establish from the pollution control Board under section 25 of the Water (Prevention and Control) Act 1974 and under section 21 of the Air (Prevention and Control) Act 1981. Sewer of these blocks have to be connected in nearby sewer trunk main of 800 m.m. dia , for that necessary permission has already been taken from Executive Engineer P.H.E.D. Bhopal (annexure - VIII).

.

Recommendations: After visit of the site and detailed discussions, it was concluded by the committee that –

1. The total construction area of the project for whole project for which joint/single permission from T&CP has been obtained will be more than 20000 Sq.m. Hence Municipal Corporation has to obtain Environment Clearance for the project for ensuring the compliance of EIA Notification, 2006.
2. The Municipal Corporation has already applied for consent to establish from State Pollution Control Board under section 25 of the Water (Prevention and Control) Act 1974 and under section 21 of the Air (Prevention and Control) Act 1981.
3. The Municipal Corporation to file the compliance of the conditions of permission of T&CP.
4. The Municipal Corporation shall plant atleast two rows of local high rising trees towards Riviera Township.

Action Taken Report:

1. The Municipal Corporation is in the Process of Appointing NEBT accredited Environment Consultant for preparation of EMP and will obtain Environment Clearance for the project for ensuring the compliance of EIA Notification, 2006 (**Annexure-IX**).
2. The Municipal Corporation is already having consent to establish from State Pollution Control Board on 04/09/2020(**Annexure-X**).
3. The compliance report of the conditions of permission of T&CP (**Annexure-XI**).

Enclosures: As mentioned above (Annexure I to XI).

(H. S. Malviya) Superintending Engineer, M.P. Pollution Control Board, Bhopal	(H. S. Mishra) Divisional Forests Officer Bhopal	(KVS Choudary (IAS)) Commissioner Municipal Corporation Bhopal

JOINT VISIT REPORT OF "AFFORDABLE HOUSING PROJECT" AT RAHUL NAGAR NEAR RIVERA TOWNSHIP (PHASE-1) MUNICIPAL CORPORATION BHOPAL

Dated 14/08/2020

Prepared

by

The committee constituted by Honorable National Green Tribunal in reference to the OA No. 44/2020

Riviera Town Owners Society Versus State of Madhya Pradesh & Ors.

JOINT VISIT REPORT OF "AFFORDABLE HOUSING PROJECT" AT RAHUL NAGAR NEAR RIVERA TOWNSHIP (PHASE-1) MUNICIPAL CORPORATION BHOPAL

Sub: Committee constituted by Hon'ble National Green Tribunal for submission of report along with ATR as per order dated 23/07/2020 in the matter of OA 44/2020.

Ref: Order dated 23/07/2020 in the matter of OA 44/2020 by Hon'ble National Green Tribunal **(Annexure-I).**

The Hon'ble National Green Tribunal vide order dated 23.07.2020 in the case titled as Riviera Town Owners Society Versus State of Madhya Pradesh & Ors. Original Application No. 44/2020 (CZ) (I.A. No. 73/2020) constituted a Joint Committee consisting of:-

(i) Commissioner, Municipal Corporation, Bhopal
(ii) Divisional Forest Officer, Bhopal
(iii) Madhya Pradesh Pollution Control Board

The Committee is directed by Honorable National Green Tribunal to visit the place and submit the action taken report within six weeks.

In view of the above, for the purpose of constituting the said committee as per orders of the Hon'ble Tribunal, following officers were nominated by the concerned departments for visit:

1. Shri KVS Choudary (IAS), Commissioner, Bhopal Municipal Corporation, Bhopal.
2. Shri H. S. Mishra, Divisional Forest Officer, Bhopal
3. Shri H. S. Malviya, Superintending Engineer, M.P. Pollution Control Board, Bhopal.

The documents regarding OA sent by applicant to the committee on 11/08/2020 **(Annexure-II).**

The committee visited the site on 14/08/2020. Before visit to the site the committee discussed the details of the order and the responsibility entrusted to the committee by Honourable National Green Tribunal the contents of the order. As per order dated 23/07/2020 the Para 1. States "*The issue raised in this application is unauthorized and illegal action of the respondents where construction activity is carried on by Respondent no.2 in its project "Affordable Housing Project" at Rahul Nagar Near Rivera Township (Phase-1) in the middle of the Bhopal which is the capital of Madhya Pradesh without obtaining required Environmental Clearance as per the*

H S MALVIYA
Superintending Engineer
M.P. Pollution Control Board
Bhopal

(H.S. MISHRA)
I.F.S.
Divisional Forest Officer
Bhopal Division, Bhopal

COMMISSIONER
Bhopal Municipal Corporation

conditions in the approved layout permission of Town and Country Planning Bhopal and EIA Notification, 2006 as amended in 2018."

During visit to the site, apart from committee members' officers from municipal corporation Additional Commissioner Shri Harendra Narayan IAS, Shri A. R. Pawar I/c CE, Shri R.K. Goyal I/c Executive Engineer & shri M.K. Day (contractor, Mehta & Associated LLP) and from MPPCB Regional Officer, Bhopal Shri Alok Singhai were also present.

Shri KVS Choudary, Commissioner explained the project and mentioned that Government of MP, Department of Urban Development has been awarded sanction of this project under "Pradhan Mantri Awas Yojna (Urban) – Housing for all Mission" by the Central Sanctioning-cum-Monitoring Committee (CSMC) of the Ministry of Housing and Urban Poverty Alleviation-II, Government of India on 2nd December, 2016. This piece of land part of Khasra no. 131 about 2.892 Hectare was provided to Municipal Corporation by the State Government for the project and Bhopal Municipal Corporation obtained approval of Town & Country Planning on 26/12/2018 for 768 Units of 01 Block of EWS, 04 Blocks of LIG & 06 Blocks of MIG. (T&CP approved map-**Annexure-III).** Municipal Corporation further obtained revised approval on map from T&CP on 14/07/2020 for the same Khasra No. 131 with area 2.630 Hectare with units of 01 Block of EWS, 04 Blocks of LIG & 06 Blocks of MIG. (T&CP approved map-**Annexure-IV**).

Further, Shri Choudary explained the committee that the corporation is developing this project in two phases. In phase-I, the construction is in progress. Even the registration certificate of project granted under Section 5 of the Real Estate (Regulation and Development) Act, 2016 is only for phase-I is attached as (**Annexure-XII**). The matter of environmental clearance is not in picture since the Phase-I construction area is less than 20000 Sq.m. The details of the constructed area and certificate dated 14/08/2020 are attached (**Annexure-V**). Shri Choudary informed the committee that the permission granted by T&CP with conditions which duly complied with by Municipal Corporation. As for as condition regarding environmental clearance is concerned the condition 25 states as follows:

(H.S. MISHRA)
I.F.S.
Divisional Forest Officer
Bhopal Division, Bhopal

COMMISSIONER
Bhopal Municipal Corporation

MALVIYA
Executive Engineer
Pollution Control Board
Bhopal

25. मध्य प्रदेश शासन आवास एवं पर्यावरण विभाग के ज्ञापन कमांक–एफ–5–23/2003/32 भोपाल दिनांक 14 अक्टूबर, 2005 में उल्लेखित अनुसार भारत सरकार पर्यावरण एवं वन मंत्रालय, नई दिल्ली की अधिसूचना कमांक–एसओ 801(ई) दिनांक 7 जुलाई, 2004 क परिपेक्ष्य में पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों के आवेदक संस्था को नियमानुसार ई.पी.ए. एक्ट के तहत संबंधित विभाग से अनापत्ति प्राप्त करना अनिवार्य होगा। योजना पर्यावरण संरक्षण अधिनियम के अंतर्गत आवश्यक इनवायरमेंट इम्पेक्ट्स अससेमेंट की कार्यवाही सुनिश्चित की जाय तथा भवन अनुज्ञा के पूर्व मध्य प्रदेश प्रदूषण नियंत्रण मण्डल से इस प्रकार का प्रमाण पत्र आवश्यक रूप से प्राप्त किया जावे निर्माण के पूर्व ई.आय.ए. क्लीरेंस लेना अनिवार्य होगा।

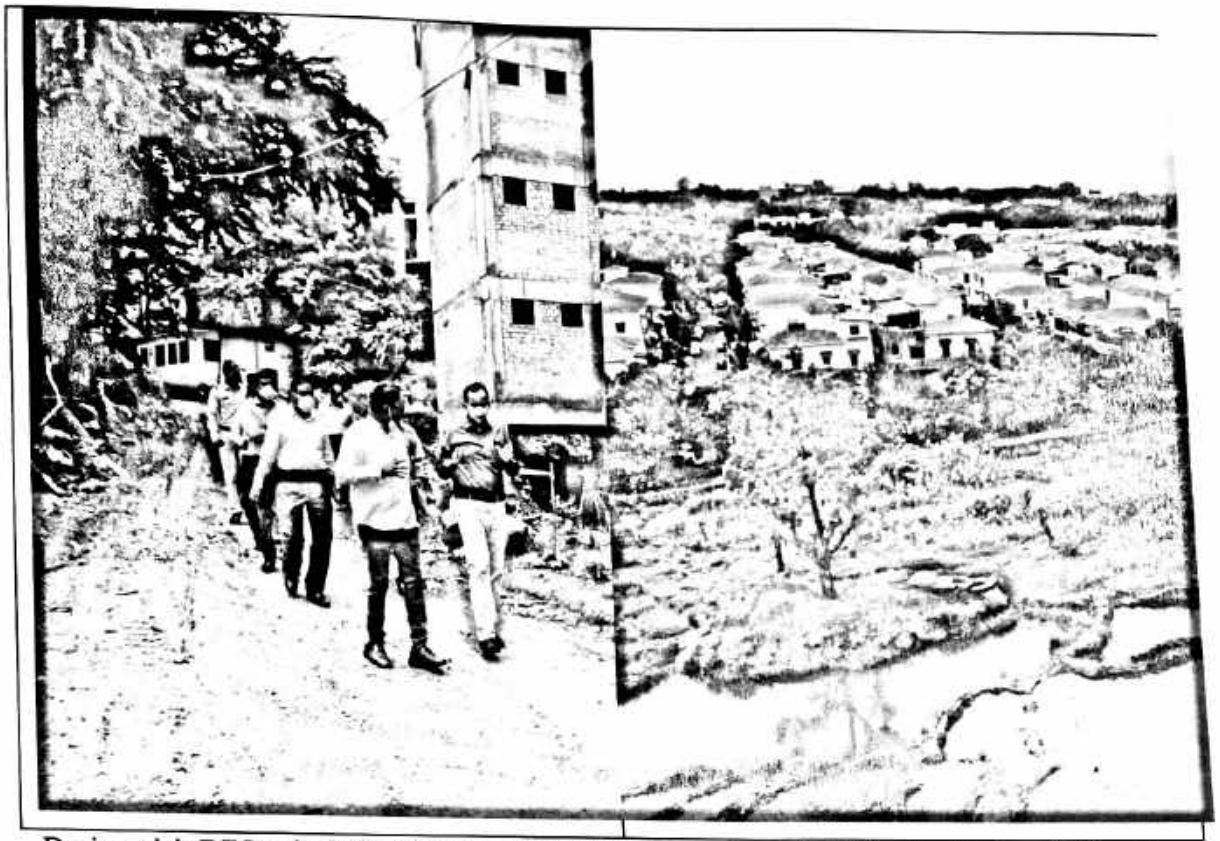
He informed that the condition is regarding EIA notification 1994 **(Annexure-VI)** which is repealed by Ministry of Environment and Forests New Delhi in year 2006 by notifying EIA notification, 2006 Shri Choudary informed the committee that the site earmarked for the project was duly notified for residential area as per approved City Development Plan of Bhopal-2005 as mentioned in T&CP permission. He informed the committee that the Municipal Corporation Bhopal has inventorize and taken care of the trees available at site prior to start of development at site details of trees with photographs attached (**Annexure-VII**).

After detailed discussion and documents verification the committee visited the site construction work which is under progress on 05 blocks that includes 01 EWS Block & 04 LIG Blocks and at the sites of rest 03 blocks some digging was found but no RCC work was found.

H S MALVIYA
Superintending Engineer
M.P Pollution Control Board
Bhopal

(H.S. MISHRA)
I.F.S.
Divisional Forest Officer
Bhopal Division, Bhopal

COMMISSIONER
Bhopal Municipal Corporation



During visit DFO asked about the locations of compensatory plantation for the tree felling done at site. The officers of Municipal Corporation informed that the plantation has been done at various open areas within municipal corporation Bhopal. It was suggested by DFO that atleast two-three rows of local species of the trees should be planted towards the Riviera Township which will work as curtain between the proposed housing and the Riviera Township.

During visit the arrangements for control of fugitive emissions like GI sheet or green net curtain were not observed and also the Municipal corporation has not obtained the consent to establish from the pollution control Board under section 25 of the Water (Prevention and Control) Act 1974 and under section 21 of the Air (Prevention and Control) Act 1981. Sewer of these blocks have to be connected in nearby sewer trunk main of 800 m.m. dia , for that necessary permission has already been taken from Executive Engineer P.H.E.D. Bhopal (annexure - VIII).

H S MALVIYA
Superintending Engineer
M.P Pollution Control Board
Bhopal

(H.S. MISHRA)
I.F.S.
Divisional Forest Officer
Bhopal Division, Bhopal

COMMISSIONER
Bhopal Municipal Corporation

Recommendations: After visit of the site and detailed discussions, it was concluded by the committee that –

1. The total construction area of the project for whole project for which joint/single permission from T&CP has been obtained will be more than 20000 Sq.m. Hence Municipal Corporation has to obtain Environment Clearance for the project for ensuring the compliance of EIA Notification, 2006.
2. The Municipal Corporation has already applied for consent to establish from State Pollution Control Board under section 25 of the Water (Prevention and Control) Act 1974 and under section 21 of the Air (Prevention and Control) Act 1981.
3. The Municipal Corporation to file the compliance of the conditions of permission of T&CP.
4. The Municipal Corporation shall plant atleast two rows of local high rising trees towards Riviera Township.

Action Taken Report:

1. The Municipal Corporation is in the Process of Appointing NEBT accredited Environment Consultant for preparation of EMP and will obtain Environment Clearance for the project for ensuring the compliance of EIA Notification, 2006 (**Annexure-IX**).
2. The Municipal Corporation is already having consent to establish from State Pollution Control Board on 04/09/2020(**Annexure-X**).
3. The compliance report of the conditions of permission of T&CP (**Annexure-XI**).

Enclosures: As mentioned above (Annexure I to XI).

(H. S. Malviya)
Superintending Engineer,
M.P. Pollution Control Board,
Bhopal

H S MALVIYA
Superintending Engineer
Pollution Control Board
Bhopal

(H. S. Mishra)
Divisional Forest Officer
Bhopal

(H.S. MISHRA)
I.F.S.
Divisional Forest Officer
Bhopal Division, Bhopal

(KVS Choudary (IAS))
Commissioner
Municipal Corporation Bhopal

COMMISSIONER
Bhopal Municipal Corporation

Annexure - I

(8)

Item No. 02(Bhopal Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)

Original Application No. 44/2020 (CZ)
(I.A. No. 73/2020)

Riviera Town Owners Society — Applicant(s)

Versus

State of Madhya Pradesh & Ors. — Respondent(s)

Date of hearing: 23.07.2020

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

For Applicant(s) : Mr. Ajay Gupta, Advocate

ORDER

1. The issue raised in this application is unauthorised and illegal action of the respondents where construction activity is carried on by Respondnet no.2 in its project "Affordable Housing Project" at Rahul Nagar Near Rivera Township (Phase-1) in the middle of the Bhopal which is the capital of Madhya Pradesh without obtaining required Environmental Clearance as per the conditions in the approved layout permission of Town and Country Planning Bhopal and EIA Notification, 2006 as amended in 2018.
2. Issue notice to the respondents. Returnable within four weeks.
3. Service of notices, summons and pleadings etc. have not been possible during the period of lockdown because this involves visits to post offices, courier companies or physical delivery of notices, summons and pleadings. We, therefore, consider it appropriate to direct that such services of all the above may be effected by e-mail, FAX, commonly used instant messaging services, such as WhatsApp,

Telegram, Signal etc. However, if a party intends to effect service by means of said instant messaging services, we direct that in addition thereto, the party must also effect service of the same document/documents by e-mail, simultaneously on the same date".

4. The applicant is directed to provide the mobile WhatsApp no. and email address of all the respondents, if possible and applicants and respondents are directed that at the time of filing the application or reply, the party concerned has to provide WhatsApp no. and email I.D. so that the summons and notices may be served immediately for compliance and for further disposal and proceeding of the case.

5. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.

6. Respondents are directed to submit their reply within six weeks by email at judicial-ngt@gov.inpreferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

7. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-

   (i) Commissioner, Municipal Corporation, Bhopal

   (ii) Divisional Forest Officer, Bhopal

   (iii) Madhya Pradesh Pollution Control Board

8. The Committee is directed to visit the place and submit the action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

9. The report in the matter be filed by the Committee by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

10. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within a week.

11. List it on 07.09.2020

Justice Sheo Kumar Singh, JM

Dr. S.S. Garbyal, EM

July 23, 2020
Original Application No. 44/2020 (CZ)
JG

Annexure - II
(19)

E-127904

प्रति,

दिनांक 11/08/2020

1. श्रीमान आयुक्त महोदय,
   नगर – निगम, भोपाल
2. श्रीमान डिवीजनल फॉरेस्ट ऑफिसर,
   डी.एफ.ओ. कार्यालय, भोपाल
3. श्रीमान सदस्य सचिव महोदय,
   मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,
   भोपाल

विषय: ओ.ए. नंबर 44/2020 (सी.जेड.) (रिविएरा टाउन ओनर्स सोसायटी विरूद्ध मध्य प्रदेश शासन व अन्य) में माननीय नेशनल ग्रीन ट्रिब्यूनल, भोपाल बैंच द्वारा पारित आदेश दिनांक 23/07/2020 के परिपालन में।

—00—

महोदय,

विषयांतर्गत याचिका रिविएरा सोसायटी, भोपाल द्वारा माननीय नेशनल ग्रीन ट्रिब्यूनल बैंच, भोपाल के समक्ष प्रस्तुत की गयी है। इस याचिका में माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा आदेश दिनांक 23/07/2020 पारित करते हुये प्रश्नगत विषय पर अपना प्रतिवेदन देने हेतु आप तीनों की संयुक्ततः ज्वाइंट कमेटी का गठन किया गया है। आदेशानुसार, आवेदन पत्र, दस्तावेज एवं आदेश की प्रति इस आवेदन पत्र के साथ आपको पृथक से प्रस्तुत कर दिये गये हैं।

अतः आपसे संयुक्ततः एवं पृथकतः निवेदन है कि विषयांतर्गत आदेशानुसार प्रतिवेदन प्रस्तुत करने के पूर्व याचिकाकर्ता आवेदक रिविएरा टाउन ओनर्स सोसायटी भोपाल को भी सुनवाई का अवसर प्रदान किया जावे। आवेदक समिति प्रतिवेदन प्रस्तुत किये जाने में सहायक होगी।

आवेदक

संयुक्त सचिव

रिवियेरा टाउन ओनर्स सोसाईटी,

संलग्न – ट्रिब्युनल के
आदेश की प्रति।

SE-IV

Annexme - III (11)

कार्यालय संयुक्त संचालक नगर तथा ग्राम निवेश
जिला भोपाल–सीहोर–रायसेन, मध्य प्रदेश

कचनार ई–5 पर्यावरण परिसर अरेरा कॉलोनी, हबीबगंज पुलिस थाना के पास, भोपाल–462016
E-mail: bhopal@mptownplan.gov.in दूरभाष-- 0755–2427091

कमांक /06/धारा 27–28 भोपाल/जिका.भो./2018 भोपाल दिनांक 2018

प्रति,

प्रभारी मुख्य अभियंता (प्रो.)
नगरपालिक निगम भोपाल
तृतीय तल आई.एस.बी.टी. भवन होशंगाबाद रोड
हबीबगंज भोपाल (म0प्र0)

विषय :– भारत सरकार की प्रधानमंत्री आवास योजना अंतर्गत शहरी गरीबों हेतु ग्राम कोटरा सुल्तानाबाद (राहुल नगर पार्ट–2) रकबा 2.892 हेक्टर भोपाल में आवासीय योजना के प्रस्तावित अभिन्यास की सूचना बाबत।

संदर्भ :– आपका पत्र कमांक 205/एच.एफ.ए/2018 भोपाल दिनॉक 02.11.2018

उपरोक्त विषयांतगत लेख है कि मध्य प्रदेश नगर तथा ग्राम निवेश अधिनियम, 1973 की धारा 28 सहपठित धारा 27 के अंतर्गत भारत सरकार की प्रधानमंत्री आवास योजना अंतर्गत शहरी गरीबों हेतु भोपाल में आवासीय योजना की प्रस्तावित ग्राम कोटरा सुल्तानाबाद खसरा कमांक 131 का भाग कुल रकबा 11.153 हेक्टर मे से 2.892 हेक्टर (राहुल नगर पार्ट–2) भूमि पर जिसका भूमि उपयोग भोपाल विकास योजना 2005 में वर्तमान आवासीय एवं मार्ग निर्दिष्ट है, पर संदर्भित पत्र के तारतम्य में प्रधानमंत्री आवास योजना के अंतर्गत समूह आवास उपयोग हेतु विकास की अनापत्ति मध्य प्रदेश नगर तथा ग्राम निवेश अधिनियम, 1973 की धारा 27–28 तथा मध्यप्रदेश भूमि विकास नियम 2012 के नियम 27(1) के प्रावधानो के तहत निम्नलिखित शर्तो के आधार पर सहमति प्रदान की जाती है:–

1. निम्न लिखित अधिनियम/नियम/सक्षम अधिकारियो तथा संस्था से अनापत्ति/अनुज्ञा लेना अनिवार्य होगा :–
   1. मध्य प्रदेश भू–राजस्व संहिता,1959
   2. मध्य प्रदेश नगर पालिका अधिनियम,1956
   3. मध्यप्रदेश नगर पालिक निगम (कालोनाईजरर्स का रजिस्ट्रीकरण निर्बन्धन तथा शर्तें)नियम,1998.
   4. भू अर्जन अधिकारी कार्यालय कलेक्टर जिला भोपाल
   5. नजूल अधिकारी, राजधानी परियोजना भोपाल
   6. राष्ट्रीय राजमार्ग/राजकीय राजमार्ग प्राधिकारी (राष्ट्रीय राजमार्ग/राजकीय राजमार्ग से लगी भूमि के विकास की स्थिति में).
   7. मध्य प्रदेश मध्य क्षेत्र विद्युत वितरण कंपनी लिमिटेड
   8. जल संसाधन विभाग (बांध, नहर व नदियों से लगी भूमि के विकास हेतु).
   10. उपरोक्त के अतिरिक्त अन्य किसी अधिनियम के अन्तर्गत या कोई अनुमति व अनापत्ति की आवश्यकता हो तो वह विकास/निर्माण के पूर्व अनिवार्य रूप से प्राप्त करें ।

Scanned by CamScanner

(12)

2. आपके व्दारा प्रस्तुत पटवारी अक्स, स्थल निरीक्षण टीप मे दी गई भूमि के बाहरी मापमान से प्रस्तावित मानचित्र का आकार एवं क्षेत्रफल मे अनुरूपता नहीं है जिसे मिलान करने के उपरांत तथा आवंटन अनुसार ही स्थल पर विकास/ निर्माण का कार्य प्रारंभ किया जाना आवश्यक होगा।

3. प्रश्नाधीन योजना का क्षेत्र भोपाल विकास योजना 2005 के उपनगर 3 के अन्तर्गत आता है। म0प्र0 राजपत्र दिनॉक 25.01.2013 के द्वारा भोपाल विकास योजना 2005 में किये गये उपांतरण की कण्डिका 14 में ऊंचे भवन के संबंध में प्रावधान दिया गया है, कि उप नगर 1, 2 एवं 3 में भवन की ऊंचाई 18.0 मीटर तक मान्य होगी, किन्तु विशेष प्रकरणों हेतु राज्य शासन की स्वीकृति से 18.0 मीटर से ऊंचे भवनों को अनुज्ञा प्रदान की जा सकती है।अतः आपके व्दारा प्रस्तुत अभिन्यास मे 18.0 मीटर तक के भवन हेतु सहमति दी रही एवं शासन से 18.0 मीटर उचे भवन की अनुमति प्राप्त करने के पश्चात ही उसके अधिक के तलो के साथ एफ. ए. आर. 1:2.0 (एक अनुपात दो दशमलव शून्य) अधिकतम की सहमति मान्य होगी

4. सहमति केवल मानचित्र मे दर्शित क्षेत्रफल की दी जा रही है ।

5. प्रस्तावित समूह आवास उपयोग हेतु मापदण्ड निम्नानुसार रहेगें :-

   1. भवन का भू-तल निर्मित क्षेत्र 30% अधिकतम मान्य होगा।
   2. संलग्न मानचित्र में दर्शाए अनुसार एम. ओ. एस. रखे जावें।
   3. एफ. ए. आर. 1:1.25 (एक अनुपात एक दशमलव दो पांच) अधिकतम तथा भवन की अधिकमत ऊँचाई भोपाल विकास योजना 2005 प्रावधानानुसार 18.0 मीटर अधिकतम।

6. पार्किंग हेतु व्यवस्था संलग्न मानचित्र अनुसार भोपाल विकास योजना 2005 की 4-सा-16 एवं मध्यप्रदेश भूमि विकास नियम 2012 के नियम 84 में उल्लेखित प्रावधानों के अनुरूप आवासीय क्षेत्र हेतु एक कार प्रति 100 वर्गमीटर निर्मित क्षेत्र पर एक कार न्यूनतम के मान से कुल 500 कार पार्किंग का प्रावधान कराना आवश्यक होगा परिसर से जनित होने वाले पार्किंग की व्यवस्था परिसर के भीतर ही की जाना एवं करना अनिवार्य होगा।

7. प्रश्नाधीन स्थल के सम्मुख प्रस्तावित मार्ग जिसकी चौडाई 45.00 मीटर निर्दिष्ट है अतः संलग्न मानचित्र मे दर्शाये अनुसार भूमि मार्ग विस्तार हेतु छोडना आवश्यक होगा । उक्त मार्ग मे समाविष्ट भूमि खुली छोडने के पश्चात् ही विकास एवं निर्माण कार्य मान्य किया जावें एवं उसे जन सामान्य के आवागमन हेतु खुला रखना आवश्यक होगा उक्त मार्ग आवागमन हतु बाधित नहीं करें ।

8. मध्य प्रदेश नगर पालिका (कालोनाइजर्स का रजिस्ट्रीकरण निर्बन्धन तथा शर्तें) नियम, 1998 के नियम 10, 12 व अन्य समस्त नियमों का पालन नगर निगम भोपाल द्वारा सुनिश्चित करने के उपरान्त ही विकास कार्य की अनुमति प्रदान की जावें।

9. भूमि के अंदर समाविष्ट पेडो को यथासंभव यथावत रखना आवश्यक होगा, यदि हटाना हो तो सक्षम स्वीकृति प्राप्त करने के उपरांत ही हटाया जावें ।

10. योजना में आने वाले विद्युत के लोड के लिये अनुमति मध्य क्षेत्र विद्युत वितरण कंपनी लिमिटेड से लेना आवश्यक होगी तथा चारो ओर स्थित एम. ओ. एस में ट्रांसफार्मर को स्थापित नही किया जा सकेगा। विद्युत भार के अनुरूप सब स्टेशन की स्थापना सुरक्षित रखना होगा।

Scanned by CamScanner

11. आपके द्वारा प्रस्तुत अक्स/बटान में किसी भी प्रकार की विसंगति होने पर उसकी सम्पूर्ण जिम्मेदारी आपकी ही होगी।
12. प्रस्तावित अभिन्यास के आस पास लगी हुई भूमि की सीमाओं पर निर्मित एवं प्रस्तावित अनुमोदित मार्गो की निरंतरता सुनिश्चित रखी जाये ।
13. इस विकास प्रयोजन के अतिरिक्त अन्य प्रयोजन हेतु भूमि परिवर्तन अथवा किसी भी प्रकार से भूमि का विभाजन मान्य नही होगा।
14. मध्यप्रदेश भूमि विकास नियम 2012 के नियम 67 के प्रावधानों के अनुसार स्थल पर वृक्षारोपण सुनिश्चित किया जाये। इसके साथ ही मध्य प्रदेश शासन के आदेश अनुसार 15 वृक्ष प्रति हेक्टेयर क्षेत्रफल के मान से अतिरिक्त वृक्षरोपण किया जाना अनिवार्य होगा स्थल पर उपरोक्त मान के अनुसार वृक्षारोपण कर लिया हो यह सुनिश्चित किये जाने के पश्चात ही भवन अनुज्ञा नगर पालिका/ स्थानीय संस्था द्वारा दी जावें।
15. इस अभिमत को भूमि स्वामित्व का दस्तावेज न समझा जावें। किसी भी प्रकार के भूमि विवाद होने पर यह अनुमति स्वतः ही निरस्त मानी जावेगी।
16. इस अनुज्ञा को भूमि स्वामित्व का दस्तावेज न समझा जावें।
17. अनुमोदित मानचित्र की सत्यापित प्रति मय आदेश के स्थल पर विकास कार्य के दौरान रखना अनिवार्य होगा।
18. संलग्न मानचित्र में प्रश्नाधीन स्थल की सीमा तक दर्शाये गये मार्गो की निरंतरता सुनिश्चित किया जाना अनिवार्य होगा। अतः स्थल पर स्थित मार्गो को गेट अथवा बाउण्ड्रीबाल से अवरूद्ध न किया जावें। इसे मान्य नही किया जावेगा।
19. स्थल पर अनुमोदन संबंधी जानकारी एक 1.50 X 1.25 मीटर साईज के बोर्ड पर भी अंकित करना अनिवार्य होगा। व इसे स्थल पर ऐसे स्थान पर प्रदर्शित किया जावे जो कि आमजन सुगमता से पढ़ सकें।
20. किसी भी प्रकार का ठोस अपशिष्ट, परिसर के आसपास भूमि पर फेंकना/फैलाना प्रतिवंधित रहेगा तथा उसका निराकरण की व्यवस्था स्वयं के व्यय पर करनी होगी। अतः किसी भी प्रकार का पर्यावरण प्रदूषण होने पर यह अनुज्ञा स्वमेव निरस्त मान्य होगी।
21. मध्यप्रदेश खनिज (अवैध उत्खनन परिवहन भण्डारण का निवारण) नियम 2006 में हुए संशोधन के नियम का पालन सुनिश्चित किया जाना आवश्यक होगा।
22. निर्माणकर्ता को यह बाध्यता होगी कि वह समुचित पेयजल व्यवस्था, जल मल निकासी, पार्किंग स्थलों का विकास, हरित क्षेत्रों का विकास एवं वृक्षारोपण इत्यादि विकास कार्यो को सम्पूर्ण करने के पश्चात ही भवन का उपयोग प्रारंभ करें।
23. मध्यप्रदेश भूमि विकास नियम 2012 के नियम 81(4) के प्रावधानों के अनुसार रेनवाटर हार्वेस्टिंग/रूफ वाटर हार्वेस्टिंग की प्रकिया अपनानी होगी। उसके पश्चात ही भूखण्ड पर विद्युत कनेक्शन संबंधित संस्थाओं के द्वारा दिया जा सकेगा।
24. मध्य प्रदेश शासन,गृह विभाग के द्वारा उनके परिपत्र कमांक–एफ–12/39/09/बी–1/दो भोपाल दिनांक 30.11.2009 द्वारा जारी निर्देशों के परिपेक्ष्य में भवनों आदि के लिये अग्नि सुरक्षा निर्देश (फायर आर्डर) में उल्लेखित समस्त निर्देशों एवं निश्चित/आवश्यक उपयोग का कड़ाई से पालन करना आवश्यक होगा एवं फायर एक्सटींग्यूशन परिपत्र में उल्लेखित मानक अनुसार यथा स्थानों पर स्थापित करवायें जावे तथा अग्नि/दुर्घटना स्थल से बच निकलने की ड्रिल तीन माह में एक बार करवाई जानी चाहिये।

Scanned by CamScanner

25. मध्य प्रदेश शासन आवास एवं पर्यावरण विभाग के ज्ञापन कमांक–एफ–5–23/2003/32 भोपाल दिनांक 14 अक्टूबर, 2005 में उल्लेखित अनुसार भारत सरकार पर्यावरण एवं वन मंत्रालय, नई दिल्ली की अधिसूचना कमांक–एसओ 801(ई) दिनांक 7 जुलाई, 2004 क परिपेक्ष्य में पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों के आवेदक संस्था को नियमानुसार ई.पी.ए. एक्ट के तहत संबंधित विभाग से अनापत्ति प्राप्त करना अनिवार्य होगा। योजना पर्यावरण संरक्षण अधिनियम के अंतर्गत आवश्यक इनवायरमेंट इम्पेक्ट्स असेसमेंट की कार्यवाही सुनिश्चित की जाय तथा भवन अनुज्ञा के पूर्व मध्य प्रदेश प्रदूषण नियंत्रण मण्डल से इस प्रकार का प्रमाण पत्र आवश्यक रूप से प्राप्त किया जावे निर्माण के पूर्व ई.आय.ए. क्लीरेंस लेना अनिवार्य होगा।

26. दमकल (फायर इंजिन) तक सुगम पहुंच अनुज्ञात करने के लिए भूखण्ड के मुख्य प्रवेश की चौडाई पर्याप्त होगी और जो किसी भी स्थिति में 4.5 मीटर से कम न हो। प्रवेश द्वार फाटक भीतर की ओर की अहाता दीवार के सामने इस प्रकार खुलने चाहिए जिसमें अग्निशमन सेवा यानों के संचालन के लिए भूखण्ड में बाहरी पहुंच मार्ग निर्बाध हो यदि मुख्य प्रवेश द्वारा अहाता दीवार पर बनाया जाता है तो उसकी न्यूनतम खुलने वाली जगह 4.5 मीटर रखना होगी।

27. भवन और उसके चारों ओर के खुले स्थानों को जाने वाला पहुंच मार्ग 6 मीटर चौडा होगा और उसका अभिन्यास सरकार द्वारा अनुमोदित किए गए अनुसार शहर के अग्निशमन प्राधिकारी के परामर्श से प्रस्तावित किया जाएगा और उसकी सतह आवश्यकतानुरूप सख्त होगी जो 18 टन के दमकल (फायर इंजिन) का भार सहन करने योग्य हो उक्त खुली जगह बाधाओं से मुक्त रखी जाएगी और व मोटर के आने जाने योग्य होना आवश्यक होगी।

28. मध्यप्रदेश भूमि विकास नियम 2012 के नियम 42(3) के अनुरूप नेशनल बिल्डिंग कोड भाग–4, में दी गई अनुशंसा के अनुरूप अग्निशमन व्यवस्था कर अग्नि प्राधिकारी से अनापत्ति प्राप्त किया जाना अनिवार्य होगा। अग्निशमन संबंधी उपायों की नियमानुसार व्यवस्था सुनिश्चित करने के उपरांत ही दखलकारी अनुज्ञा पत्र जारी किया जाये।

29. आवेदित स्थल पर एक्स्ट्रा हाईटेंशन/इलेक्ट्रिक लाईन (टावर लाईन) से मध्य प्रदेश भूमि विकास नियम 2012 के नियमानुसार निर्धारित दूरी तक खुला क्षेत्र रखना होगा। उसके नीचे किसी भी प्रकार का विकास/निर्माण कार्य मान्य नही होगा।

30. विभिन्न नागरिक सुविधाओ (सर्विसेस) हेतु मानचित्र में जो जगह प्रस्तावित की गई है। उनमें सीवेज ट्रीटमेंट प्लाट, ओव्हर हेड टैंक, गारवेज डिस्पोजल एवं परिसर का कचरा इकठ्टा कर उसका निष्पादन किया जावें।

31. सीवेज/ठोस अवशिष्ट को ट्रीटमेंट हेतु निर्धारित क्षमता के सीवेज ट्रीटमेंट प्लांट का निर्माण किया जाना आवश्यक होगा। तत्पश्चात उसको उपचारात्मक तरीके से बगीचे इत्यादि में उपयोग किया जावें। बगैर शोधित किये सीवेज का निकास पूर्णतः प्रतिबंधित होगा।

32. आवेदक संस्था द्वारा प्रदत्त जानकारी के अनुसार प्रश्नाधीन अभिमत के आधार पर परियोजना का नाम " राहुल नगर पार्ट–2 " भोपाल रहेगा एवं बगैर लिखित स्वीकृति के इनके कोई परिवर्तन मान्य नही होगा।

Scanned by CamScanner

33. नाले के किनारे से 9.0 मीटर का हरित क्षेत्र खुला रखना अनिवार्य होगा।
34. उपरोक्त किसी भी शर्त को उलघन करने पर यह अभिमत मध्य प्रदेश भूमि विकास नियम 2012 के नियम 25 के तहत रिवोक कर दी जावेगी।

-sd-
संयुक्त संचालक
नगर तथा ग्राम निवेश,
जिला भोपाल –सीहोर–रायसेन म.प्र.
भोपाल, दिनांक 26/12/18

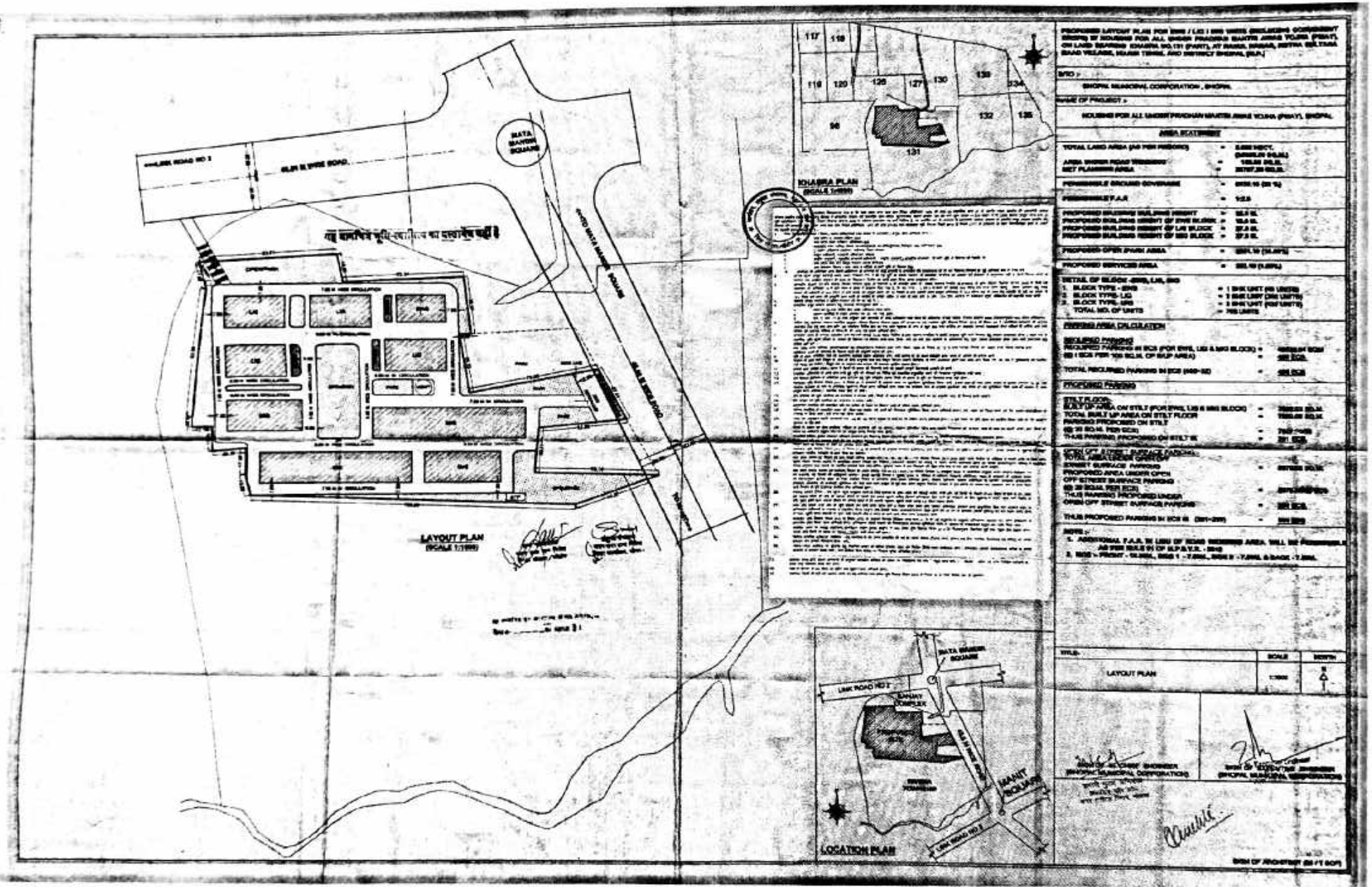
पृ. क्रमांक 197 7/धारा–27–28/ जिका.भो./2018

प्रतिलिपि–

1. रजिस्ट्रार, माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन (बैंच) भोपाल की ओर प्रकरण कमाक–21/2014 में दिनांक 17.12.15 को जारी आदेश के पालन में कृपया सूचनार्थ। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेब साईट **www.emptownplan.gov.in** से डाउन लोड किया जा सकता है।
2. आयुक्त, नगर पालिका निगम, भोपाल की ओर इस अनुज्ञा की शर्तो तथा संबंधित नियम के प्रावधानों का पालन एवं भूमि स्वामित्व सुनिश्चित करने उपरांत प्रश्नाधीन भूमि अनुमति जारी कर भवन अनुज्ञा की प्रति इस कार्यालय को अभिलेख करने का कष्ट करें। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।
3. उपमहाप्रबंधक/कार्यपालन यंत्री, मध्य प्रदेश मध्य क्षेत्र विद्युत वितरण कंपनी लिमिटेड, भोपाल को सूचनार्थ। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।
4. अनुविभागीय अधिकारी/तहसीलदार, तहसील हुजूर (संबंधित वृत्त), जिला भोपाल की ओर इस लेख के साथ प्रेषित है कि इस अनुज्ञा को संबंधित राजस्व निरीक्षक/पटवारी के खसरा रिकार्ड के कॉलम 12 में "नगर तथा ग्राम निवेश द्वारा इस खसरे का ले–आउट स्वीकृत हो गया है:: की टीप अंकित किये जाने बावत् नियमानुसार आवश्यक कार्यवाही हेतु प्रेषित है। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।
5. वरिष्ठ जिला पंजीयक, जिला भोपाल को सूचनार्थ एवं संबंधित क्षेत्र के उप पंजीयक, भोपाल की ओर कलेक्टर, जिला भोपाल के पत्र के तारतम्य में आवश्यक कार्यवाही सुनिश्चित करने हेतु। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।
6. खनिज अधिकारी, जिला भोपाल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।
7. सर्वेक्षक, नगर तथा ग्राम निवेश, जिला भोपाल। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।

संयुक्त संचालक
नगर तथा ग्राम निवेश
जिला भोपाल–सीहोर–रायसेन म.प्र.

Scanned by CamScanner


LAYOUT PLAN
(SCALE 1:1000)
KHASRA PLAN
(SCALE 1:4000)
LOCATION PLAN
LINK ROAD NO 2
MATA MANDIR SQUARE
LAYOUT PLAN
SCALE
NORTH

Annexure - IV

(7)

कार्यालय संयुक्त संचालक नगर तथा ग्राम निवेश
जिला भोपाल–सीहोर–रायसेन, मध्य प्रदेश

कचनार ई–5 पर्यावरण परिसर अरेरा कॉलोनी, हबीबगंज पुलिस थाना के पास, भोपाल–462016
E-mail: bhopal@mptownplan.gov.in दूरभाष– 0755–2427091

कमांक 572 /06/धारा 27–28 भोपाल/जिका.भो./2018 भोपाल दिनांक 14/07/2020 ~~2018~~

प्रति,

प्रभारी मुख्य अभियंता (प्रो.)
नगरपालिक निगम भोपाल
तृतीय तल आई.एस.बी.टी. भवन होशंगाबाद रोड
हबीबगंज भोपाल (म0प्र0)

विषय :– भारत सरकार की प्रधानमंत्री आवास योजना अंतर्गत शहरी गरीबों हेतु ग्राम कोटरा सुल्तानाबाद (राहुल नगर पार्ट–2) रकबा 2.630 हेक्टर भोपाल में आवासीय योजना के प्रस्तावित अभिन्यास की सूचना बाबत।

संदर्भ :– अपर आयुक्त (प्रो0) नगरपालिक निगम भोपाल का पत्र कमांक 655/एच.एफ. ए/2020 भोपाल दिनॉक 09.07.2020

उपरोक्त संदर्भित विषय मे उल्लेखित ग्राम कोटरा सुल्तानाबाद ख़सरा कमांक 131 का भाग कुल रकबा 11.153 हेक्टर मे से 2.630 हेक्टर (राहुल नगर पार्ट–2) भूमि पर जिसका भूमि उपयोग भोपाल विकास योजना 2005 में वर्तमान आवासीय एवं मार्ग निर्दिष्ट है, उपरोक्त प्रावधानो के अंतर्गत आपके व्दारा प्रेषित पत्र के साथ संलग्न मानचित्र में दर्शाये अनुसार इस कार्यालय के पत्र कमांक– 195 से 202–धारा–27/एलपी–06/जिका.भो./2018 भोपाल दिनांक 26.12.2018 द्वारा स्वीकृत अनुज्ञा का मानचित्र व्दारा प्रदत्त नवीन निर्माण की सूचना म.प्र. नगर तथा ग्राम निवेश अधिनियम, 1973 की धारा 27 के अंर्तगत प्राप्त सूचना को निम्न शर्तों के साथ ग्राह्य किया जाता है ।

1. अन्य किसी अधिनियम के अन्तर्गत या कोई अनुमति व अनापत्ति की आवश्यकता हो तो वह विकास/निर्माण के पूर्व अनिवार्य रूप से प्राप्त करना होगी ।
2. प्रश्नाधीन योजना का क्षेत्र भोपाल विकास योजना 2005 के उपनगर 3 के अन्तर्गत आता है। म0प्र0 राजपत्र दिनॉक 25.01.2013 के द्वारा भोपाल विकास योजना 2005 में किये गये उपांतरण की कण्डिका 14 में ऊंचे भवन के संबंध में प्रावधान दिया गया है, कि उप नगर 1 2 एवं 3 में भवन की ऊंचाई 18.0 मीटर तक मान्य होगी, किन्तु विशेष प्रकरणों हेतु राज्य शासन की स्वीकृति से 18.0 मीटर से ऊंचे भवनों को अनुज्ञा प्रदान की जा सकती है।अतः आपके व्दारा प्रस्तुत अभिन्यास मे 18.0 मीटर तक के भवन हेतु सहमति दी रही एवं शासन से 18.0 मीटर उचे भवन की अनुमति प्राप्त करने के पश्चात ही उसके अधिक के तलो के साथ एफ. ए. आर. 1:2.0 (एक अनुपात दो दशमलव शून्य) अधिकतम की सहमति मान्य होगी
3. सहमति केवल मानचित्र में दर्शित क्षेत्रफल की दी जा रही है ।

4. प्रस्तावित समूह आवास उपयोग हेतु मापदण्ड निम्नानुसार रहेगें :-

1. भवन का भू-तल निर्मित क्षेत्र 30% अधिकतम मान्य होगा।
2. संलग्न मानचित्र में दर्शाए अनुसार एम. ओ. एस. रखे जावें।
3. एफ. ए. आर. 1:1.25 (एक अनुपात एक दशमलव दो पांच) अधिकतम तथा भवन की अधिकमत ऊँचाई भोपाल विकास योजना 2005 प्रावधानानुसार 18.0 मीटर अधिकतम।

6. पार्किंग हेतु व्यवस्था संलग्न मानचित्र अनुसार भोपाल विकास योजना 2005 की 4-सा-16 एवं मध्प्रदेश भूमि विकास नियम 2012 के नियम 84 में उल्लेखित प्रावधानों के अनुरूप आवासीय क्षेत्र हेतु एक कार प्रति 100 वर्गमीटर क्षेत्र एवं व्यवसायिक क्षेत्र हेतु एक कार प्रति 50 वर्गमीटर निर्मित क्षेत्र पर एक कार न्यूनतम के मान से कार पार्किंग का प्रावधान कराना आवश्यक होगा परिसर से जनित होने वाले पार्किंग की व्यवस्था परिसर के भीतर ही की जाना एवं करना अनिवार्य होगा।

7. प्रश्नाधीन स्थल के सम्मुख प्रस्तावित मार्ग जिसकी चौडाई 45.00 मीटर निर्दिष्ट है अतः संलग्न मानचित्र मे दर्शाये अनुसार भूमि मार्ग विस्तार हेतु छोडना आवश्यक होगा । उक्त मार्ग मे समाविष्ट भूमि खुली छोडने के पश्चात् ही विकास एवं निर्माण कार्य मान्य किया जावें एवं उसे जन सामान्य के आवागमन हेतु खुला रखना आवश्यक होगा उक्त मार्ग आवागमन हतु बाधित नहीं करें ।

8. मध्य प्रदेश भूमि विकास नियम, 2012 के नियम 42 (3) क अनुरूप नेशनल बिल्डिंग कोड भाग-4 में दी गई अनुशंसा के अनुरूप अग्निशमन व्यवस्था कर अग्नि प्राधिकारी से अनापत्ति प्राप्त किया जाना अनिवार्य होगा। अग्निशमन संबंधी उपायों की नियमानुसार व्यवस्था सुनिश्चित करने के उपरांत ही दखलकारी अनुज्ञा पत्र जारी किया जावे।

9. भवन और उसके चारों ओर के खुले स्थानो को जाने वाला मार्ग पहुँच मार्ग 6.0 मीटर चौड़ा होगा और उसका अभिन्यास सरकार द्वारा अनुमोदित किये अनुसार शहर के अग्निशमन प्राधिकारी के परामर्श से प्रस्तावित किया जायेगा और उसकी सतह आवश्यकतानुरूप सख्त होगी जो 18 टन के दमकल (फायर इंजिन) का भार सहन करने योग्य हो उक्त खुली जगह बाधाओं से मुक्त रखी जायगी और मोटर के आनें जाने योग्य होना आवश्यक होगी।

10. मध्यप्रदेश भूमि विकास नियम 2012 के नियम 67 के प्रावधानों के अनुसार स्थल पर वृक्षारोपण सुनिश्चित कियां जाये। इसके साथ ही मध्य प्रदेश शासन के आदेश अनुसार 15 वृक्ष प्रति हेक्टेयर क्षेत्रफल के मान से अतिरिक्त वृक्षरोपण किया जाना अनिवार्य होगा स्थल पर उपरोक्त मान के अनुसार वृक्षारोपण कर लिया हो यह सुनिश्चित किये जाने के पश्चात ही भवन अनुज्ञा नगर पालिका/ स्थानीय संस्था द्वारा दी जावें।

11. मध्यप्रदेश भूमि विकास नियम 2012 के नियम 81(4) के प्रावधानों के अनुसार रेनवाटर हार्वेस्टिंग/रूफ वाटर हार्वेस्टिंग की प्रकिया अपनानी होगी। उसके पश्चात ही भूखण्ड पर विद्युत कनेक्शन संबंधित संस्थाओं के द्वारा दिया जा सकेगा।

12. विभिन्न नागरिक सुविधाओ (सर्विसेस) हेतु मानचित्र में जो जगह प्रस्तावित की गई है। उनमें सीवेज ट्रीटमेंट प्लाट, ओव्हर हेड टैंक, ग्रारवेज डिस्पोजल एवं परिसर का कचरा इकठ्ठा कर उसका निष्पादन किया जावें।

13. सीवेज/ठोस अवशिष्ट को ट्रीटमेंट हेतु निर्धारित क्षमता के सीवेज ट्रीटमेंट प्लांट का निर्माण किया जाना आवश्यक होगा। तत्पश्चात उसको उपचारात्मक तरीके से बगीचे इत्यादि में उपयोग किया जावें। बगैर शोधित किये सीवेज का निकास पूर्णतः प्रतिबंधित होगा।

संयुक्त संचालक
नगर तथा ग्राम निवेश,
जिला भोपाल –सीहोर–रायसेन म.प्र.

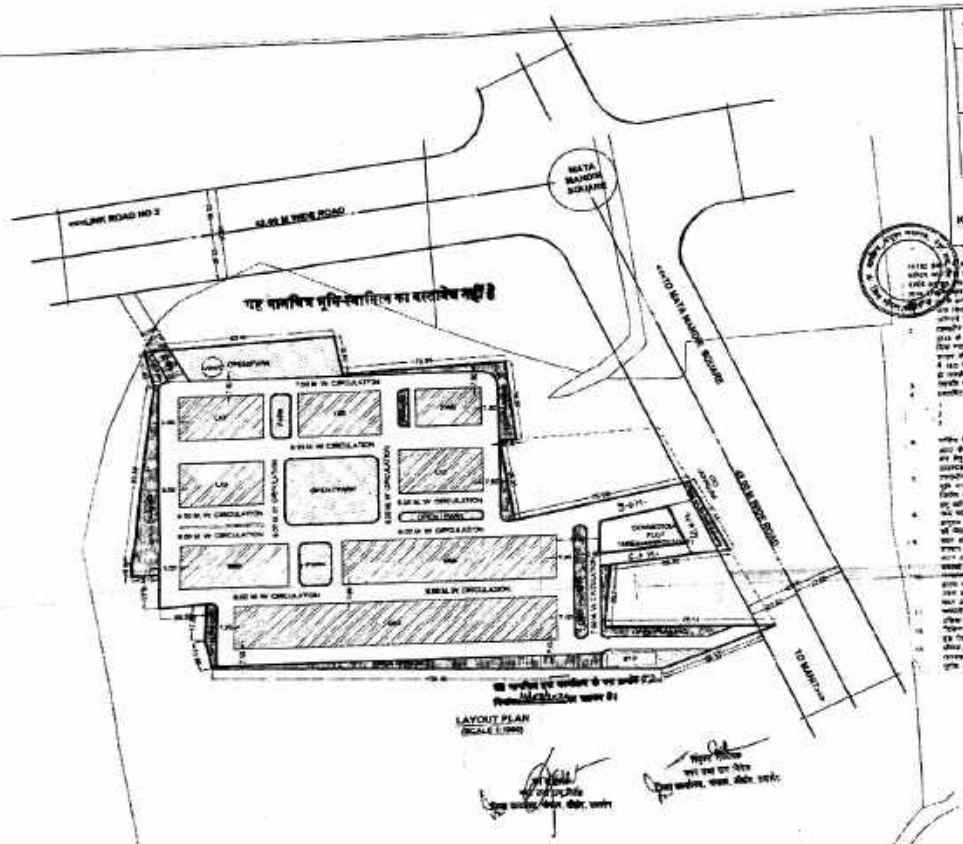
पृ. क्रमांक /7–धारा–27/बीपीएलएलप–/जिका.भो./2019 भोपाल, दिनांक

प्रतिलिपिः–

1. रजिस्ट्रार, माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन (बैंच) भोपाल की ओर प्रकरण क्रमांक–21/2014 में दिनांक 17.12.15 को जारी आदेश के पालन में कृपया सूचनार्थ। इस पत्र के साथ संलग्न मानचित्र कार्यालय की बेव साईट **www.emptownplan.gov.in** से डाउन लोड किया जा सकता है।
2. आयुक्त, नगर पालिका निगम, भोपाल की ओर इस अनुज्ञा की शर्तो तथा संबंधित नियम के प्रावधानों का पालन एवं भूमि स्वामित्व सुनिश्चित करने उपरांत प्रश्नाधीन भूमि अनुमति जारी कर भवन अनुज्ञा की प्रति इस कार्यालय को अभिलेख करने का कष्ट करें। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।
3. उपमहाप्रबंधक/कार्यपालन यंत्री, मध्य प्रदेश मध्य क्षेत्र विद्युत वितरण कंपनी लिमिटेड, भोपाल को सूचनार्थ। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।
4. अनुविभागीय अधिकारी/तहसीलदार, तहसील हुजूर (संबंधित वृत्त), जिला भोपाल की ओर इस लेख के साथ प्रेषित है कि इस अनुज्ञा को संबंधित राजस्व निरीक्षक/पटवारी के खसरा रिकार्ड के कॉलम 12 में "नगर तथा ग्राम निवेश द्वारा इस खसरे का ले–आउट स्वीकृत हो गया है:: की टीप अंकित किये जाने बावत् नियमानुसार आवश्यक कार्यवाही हेतु प्रेषित है। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।
5. सर्वेकक्ष, नगर तथा ग्राम निवेश, जिला भोपाल। इस पत्र के साथ संलग्न मानचित्र कार्यालय की वेबसाइट **www.emptownplan.gov.in** से डाउनलोड किया जा सकता है।

-sd-
संयुक्त संचालक
नगर तथा ग्राम निवेश
जिला भोपाल–सीहोर–रायसेन म.प्र.

(29)



REVISED LAYOUT PLAN FOR EWS / LIG / MIG UNITS IN HOUSING FOR ALL UNDER PRADHAN MANTRI AWAS YOJNA (PMAY), ON LAND BEARING KHASRA NO 151 (PART), AT KAHUL NAGAR, KOTRA SULTANA BAAD VILLAGE, HUZUR TEHSIL, BHOPAL DISTRICT BHOPAL (M.P.)

SITE :-
BHOPAL MUNICIPAL CORPORATION, BHOPAL

NAME OF PROJECT :-
HOUSING FOR ALL UNDER PRADHAN MANTRI AWAS YOJNA (PMAY), BHOPAL

AREA STATEMENT

TOTAL LAND AREA (AS PER RECORD)	=	[illegible]
AREA UNDER ROAD WIDENING	=	152.66 SQ.M.
NET PLANNING AREA	=	[illegible]
PERMISSIBLE GROUND COVERAGE (Ground, [illegible])	=	[illegible]
PERMISSIBLE F.A.R	=	1:1.25
PROPOSED MAXIMUM BUILDING HEIGHT	=	30.5 M.
PROPOSED BUILDING HEIGHT OF EWS BLOCK	=	15.0 M. (P+4)
PROPOSED BUILDING HEIGHT OF LIG BLOCK	=	27.5 M. (P+8)
PROPOSED BUILDING HEIGHT OF MIG BLOCK	=	27.5 M. (P+8)
F.A.R IN ALL [illegible]	=	[illegible]
COMMERCIAL PLOT AREA	=	1200.00 SQ.M.
PROPOSED OPEN /PARK AREA	=	3991.10 (10.50%)
PROPOSED SERVICES AREA	=	382.19 (1.00%)

DETAIL OF BLOCK -EWS, LIG, MIG

1. BLOCK TYPE - EWS	=	1 BHK UNIT 168 UNIT(S)
2. BLOCK TYPE- LIG	=	2 BHK UNIT 288 UNIT(S)
3. BLOCK TYPE- MIG	=	3 BHK UNIT 432 UNIT(S)
TOTAL NO. OF UNITS	=	788 UNITS

PARKING AREA CALCULATION

REQUIRED PARKING
REQUIRED PARKING IN ECS = 53600.00 SQM
(FOR EWS, LIG & MIG BLOCK) = 536 ECS
(@ 1 ECS PER 100 SQ.M. OF BUIP AREA) = 536 ECS
TOTAL REQUIRED PARKING IN ECS (536) = 536 ECS
[illegible]

PROPOSED PARKING

STILT FLOOR:-
BUILT UP AREA ON STILT = 8411.21 SQ.M.
(FOR EWS, LIG & MIG BLOCKS) = 8411.21 SQ.M.
TOTAL BUILT UP AREA ON STILT FLOOR = 8411.21 SQ.M.
PARKING PROPOSED ON STILT = 8411.21 SQM
(@ 30 SQ.M. PER ECS) = 280 ECS.
THUS PARKING PROPOSED ON STILT IS

OPEN OFF STREET SURFACE PARKING:-
TOTAL AREA UNDER OPEN OFF STREET SURFACE PARKING = 9375.00 SQ.M.
PROPOSED AREA UNDER OPEN OFF STREET SURFACE PARKING = 9375.00/25 ECS
(@ 25 SQ.M. PER ECS)
THUS PARKING PROPOSED UNDER OPEN OFF STREET SURFACE PARKING = 256 ECS.

THUS PROPOSED PARKING IN ECS IS (280+256)= 536 ECS

NOTE :-
1. ADDITIONAL F.A.R. IN LIEU OF ROAD WIDENING AREA WILL BE PERMISSIBLE AS PER RULE 81 OF M.P.B.V.R., 2012
2. MOS. - FRONT - 12.00M., SIDE 1 - 7.50M., SIDE 2 - 7.00M. & BACK - 7.50M.

TITLE:-	SCALE	NORTH
LAYOUT PLAN	1:1000	N

SIGN OF ARCHITECT (DS / T SCP)

Annexure – E

Office Of Bhopal Municipal Corporation,

Housing For All (PMAY)

Third Floor, ISBT, Hoshangabad Road, Habibganj, Bhopal-462011 (21)

15 YEARS OF CELEBRATING THE MAHATMA

No. 143 /HFA /2020

Bhopal, Date 24/08/2020

TO WHOM IT MAY CONCERN

Subject: Regarding the construction of houses at Rahul Nagar Part-I in Phase-I behind the Rivera Township.

Dear Sir,

With refrence to the above subject it is to kindly inform you that presently in Phase-I One Nos EWS block (48 units) of built up Area 1679.04 Sqm, 4 Nos. LIG blocks (288 units) of built up area 17274.24 Sqm, and total built up area 18953.28 Sqm. Out of the total built up area 18953.28 Sqm, presently 13455.20 Sqm built up area construction is in progress on site, under PMAY Project. These built up area is less than 20000.00 Sqm.

Thanking You,

Your Sincerely,

A. R. Pawar,
Chief Engineer (Incharge),
Bhopal Municipal Corporation
Bhopal

मुख्य अभियंता
नगर पालिक निगम, भोपाल

E:\Secure\shubh\letter- 520

Annexure - VI

(22)

THE GAZETTE OF INDIA

EXTRAORDINARY

PART II – Section 3 – Sub-section (ii)

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 7th July, 2004

S.O.801(E), dated 7th July, 2004 - Whereas a draft of certain amendments to the notification of the Government of India in the Ministry of Environment and Forests number S.O.60 (E), dated the 27th January 1994 was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O.1236 (E), dated the 27th October, 2003 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 27th October, 2003;

And whereas, the Orders of the Hon'ble Supreme Court in the Writ Petition (C) No.725 of 1994 with I.A. No.20, 21, 1207, 1183, 1216 and 1251 in Writ Petition (C) No.4677 of 1985 in the matter of news item published in Hindustan Times titled "And Quiet Flows the Maily Yamuna" vs. Central Pollution Control Board and Others have been duly considered;

And whereas, the Orders of Hon'ble High Court of Madras in W.P. (C) No.33493 of 2003 and W.P. Nos.35205, 35517, 35691, 35692 and 35825 of 2003 and W.P. M.P. Nos.40556, 42562, 43720, 45348 to 45350, 42791, 42792, 43882,

43181, 43366 to 43369, 43544 and 43545 of 2003 between C.S. Kuppuraj and others Vs. the State of Tamil Nadu and others have also been duly considered;

And whereas, all objections and suggestions received have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the notification number S.O. 60 (E), dated the 27th January 1994, namely:-

In the said notification, -

I. in paragraph 3-

(i) in item (a), for the letters, word and figures "Nos.3,18 and 20", the letters, word and figures "Nos.3,18,20,31 and 32" shall be substituted;

(ii) after sub-para (f), the following shall be inserted, namely:-

"(g) any construction project falling under entry 31 of Schedule-I including new townships, industrial townships, settlement colonies, commercial complexes, hotel complexes, hospitals and office complexes for 1,000 (one thousand) persons or below or discharging sewage of 50,000 (fifty thousand) litres per day or below or with an investment of Rs.50,00,00,000/- (Rupees fifty crores) or below.

(h) any industrial estate falling under entry 32 of Schedule-I including industrial estates accommodating industrial units in an area of 50 hectares or below but excluding the industrial estates irrespective of area if their pollution potential is high.

Explanation.–

- New construction projects which were undertaken without obtaining the clearance required under this notification, and where construction work has not come up to the plinth level, shall require clearance under this notification with effect from the 7th day of July, 2004.

- In the case of new Industrial Estates which were undertaken without obtaining the clearance required under this notification and where the construction work has not commenced or the expenditure does not exceed 25% of the total sanctioned cost, shall require clearance under this notification with effect from the 7th day of July, 2004.

- Any project proponent intending to implement the proposed project under sub-paras (g) and (h) in a phased manner or in modules, shall be required to submit the details of the entire project covering all phases or modules for appraisal under this notification";

II. in Schedule-I, after item 30 and the entry relating thereto, the following shall be inserted, namely:-

"31. New construction projects

32. New industrial estates.";

III. in Schedule-II, -

(i) in para 5, for sub-para (f), the following shall be substituted, namely:-

"(f)(i) The quantum of existing industrial effluents and domestic sewage with incremental load to be released in the receiving water body due to the proposed activities along with treatment details;

(ii) The quantum and quality of water in the receiving water body before and after disposal of solid wastes including municipal solid wastes, industrial effluents and domestic sewage;

(iii) The quantum of industrial effluents and domestic sewage to be released on land and type of land;";

(ii) in para 6, for sub-para (a), the following shall be substituted, namely:- "(a) Nature and quantity of solid wastes generated including municipal solid wastes, biomedical wastes, hazardous wastes and industrial wastes."

[No. Z-11011/1/2002-IA-I]

R. Chandramohan, Jt. Secy.

Note: The principal notification was published in the Gazette of India vide number S.O.60 (E) dated 27-1-1994 and subsequently amended vide:

- S.O. 356 (E) dated 4th May, 1994,
- S.O 318 (E), dated 10th April, 1997,
- S.O. 73 (E) dated 27th January, 2000,
- S.O. 1119 (E) dated 13th December, 2000,
- S.O. 737(E) dated 1st August, 2001,
- S.O.1148 (E) dated 21st November, 2001,
- S.O. 632 (E) dated the 13th June, 2002,
- S.O. 248 (E) dated the 28th February, 2003,
- S.O. 506 (E) dated the 7th May, 2003,
- S.O. 891(E) dated the 4th August, 2003,
- S.O. 1087(E) dated the 22nd September, 2003.

Annexure- VII

(26)

कार्यालय नगर पालिक निगम, भोपाल
(उद्यान विभाग)

क्रमांक ..... /उ.वि./2018 भोपाल,दिनांक __/__/2018

प्रति,

सिटी इंजीनियर (सिविल),
नगर निगम भोपाल।

विषय :- **राहुल नगर फेस–1 में आवासो के निर्माण कार्य में कुल–21 विभिन्न प्रजाति के वृक्षों की स्वयं की व्यय–व्ययवस्था पर कटाई अनुमति विषयक्।**

888888

उपरोक्त विषय के संबंध में सिटी इंजीनियर (सिविल), नगर निगम द्वारा नगरीय क्षेत्र अन्तर्गत राहुल नगर फेस–1 में आवासो के निर्माण कार्य में कुल–21 विभिन्न प्रजाति की कटाई करवानें हेतु निगम प्रशासन से अनुमति चाही गई है।

आवश्यक औपचारिकतायें पूर्ण कर सक्षम स्वीकृति अनुरुप आदेश निम्न शर्तो पर जारी किये जा रहे हैं:–

(1) कोई भी व्यक्ति तत्समय प्रवृत्त किसी रुढि प्रथा संविदा या स्थानीय विधि के होते हुये भी नगरीय क्षेत्र के भीतर स्थित किसी भूमि मे चाहे वह उसके स्वामित्व की हो या उससे भिन्न प्रकार की हो, इस अधिनियम के उपबंधो के अधीन बिना अनुज्ञा के किसी वृक्ष को काटकर नहीं गिरायेगा या वृक्ष को क्षति नहीं पहुंचायेगा।

(2) म0प्र0 वृक्षों का परिरक्षण (नगरीय क्षेत्र) अधिनियम 2001 के अंतर्गत् बिन्दू क्र0–6 के खण्ड–2 में दर्शित परिस्थिति कारणों के आधार पर नियमानुसार अनुज्ञा प्रदान की जा रही है।

(3) कटाई हेतु चिन्हित बाधित प्रस्तावित कुल–21 वृक्षो की आवास निर्माण कर रही ऐजेंसी को स्वंय की व्यय व्यवस्था व पूर्ण उत्तरदायित्व पर कटाई किये जानें हेतु अनुमति प्रदान की जा रही है।

(4) उक्त वृक्षो को काटे जाने के एवज मे क्षतिपूर्ति वृक्षारोपण नगर निगम द्वारा नगरीय क्षेत्रांतगर्त विभिन्न स्थलों पौधो का वृक्षारोपण किया गया है

(5) उक्त वृक्षों का कटाई कार्य आवास निर्माण कर रही ऐजेंसी द्वारा स्वंय की व्यय–व्यवस्था पर प्रभारी उद्यान सुपरवाइजर श्री अमरदास की उपस्थिति में पूर्ण करेंगें व कटाई से प्राप्त लकडी स्वंय के वाहन से निगम स्टोर में जमा करवायेंगे व रसीद प्राप्त करेंगें।

(6) यदि वृक्ष काटते समय किसी भी प्रकार की अप्रिय घटना घटित होती है तो उसका उत्तरदायित्व आपका स्वंय का रहेगा।

उपायुक्त(उद्यान)
नगर निगम भोपाल

371/374
क्रमांक...../उ.वि./2018 भोपाल,दिनांक 3/8/2018

प्रतिलिपि :–

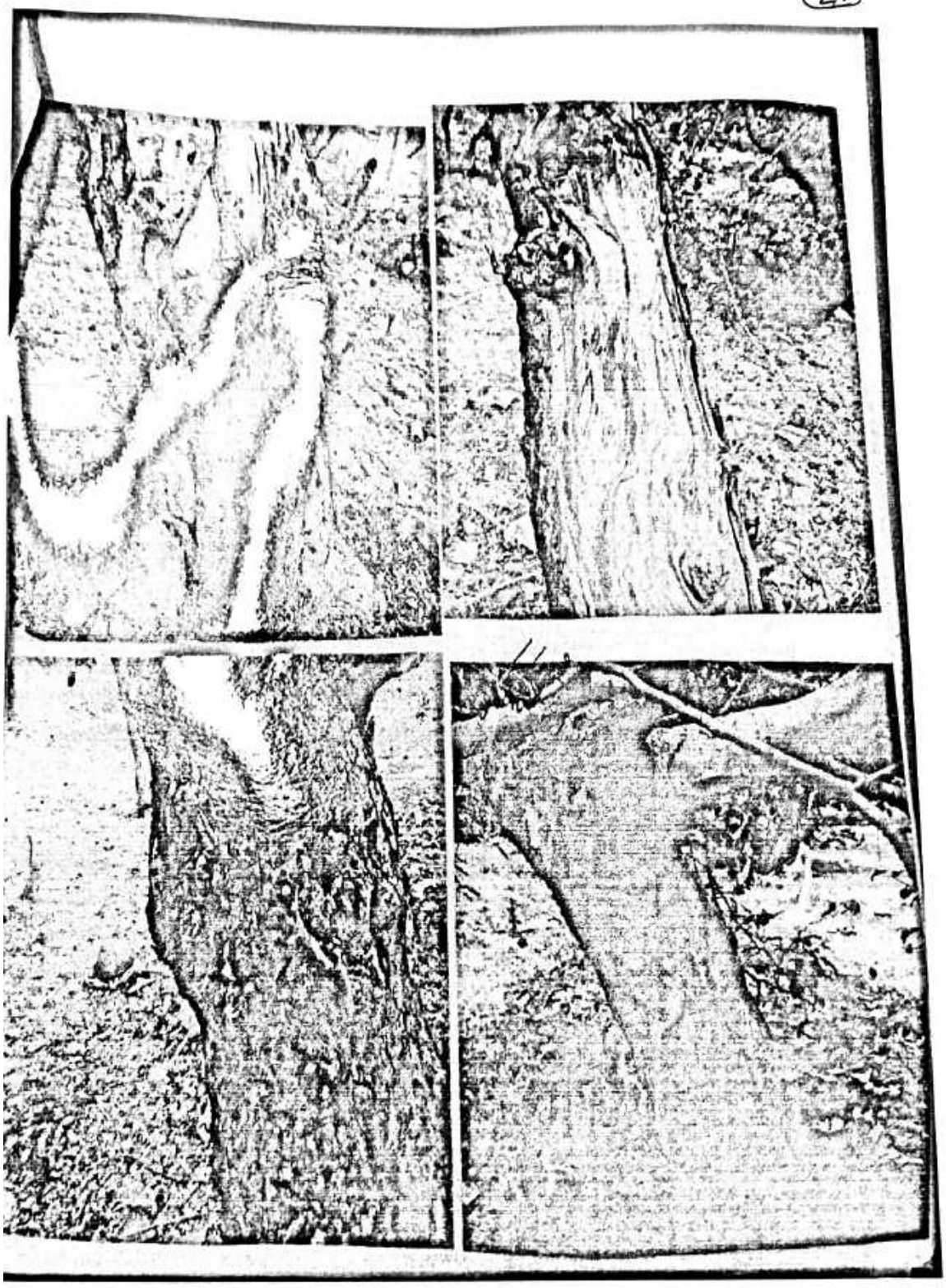
(1) श्री पुरुषोत्तम तिवारीजी (सहायक उद्यान अधीक्षक)मो. 9424499798 उपरोक्त कार्यवाही का संपूर्ण पर्यवेक्षण करें व स्टोर के आवक रजिस्टर का सत्यापन करें।

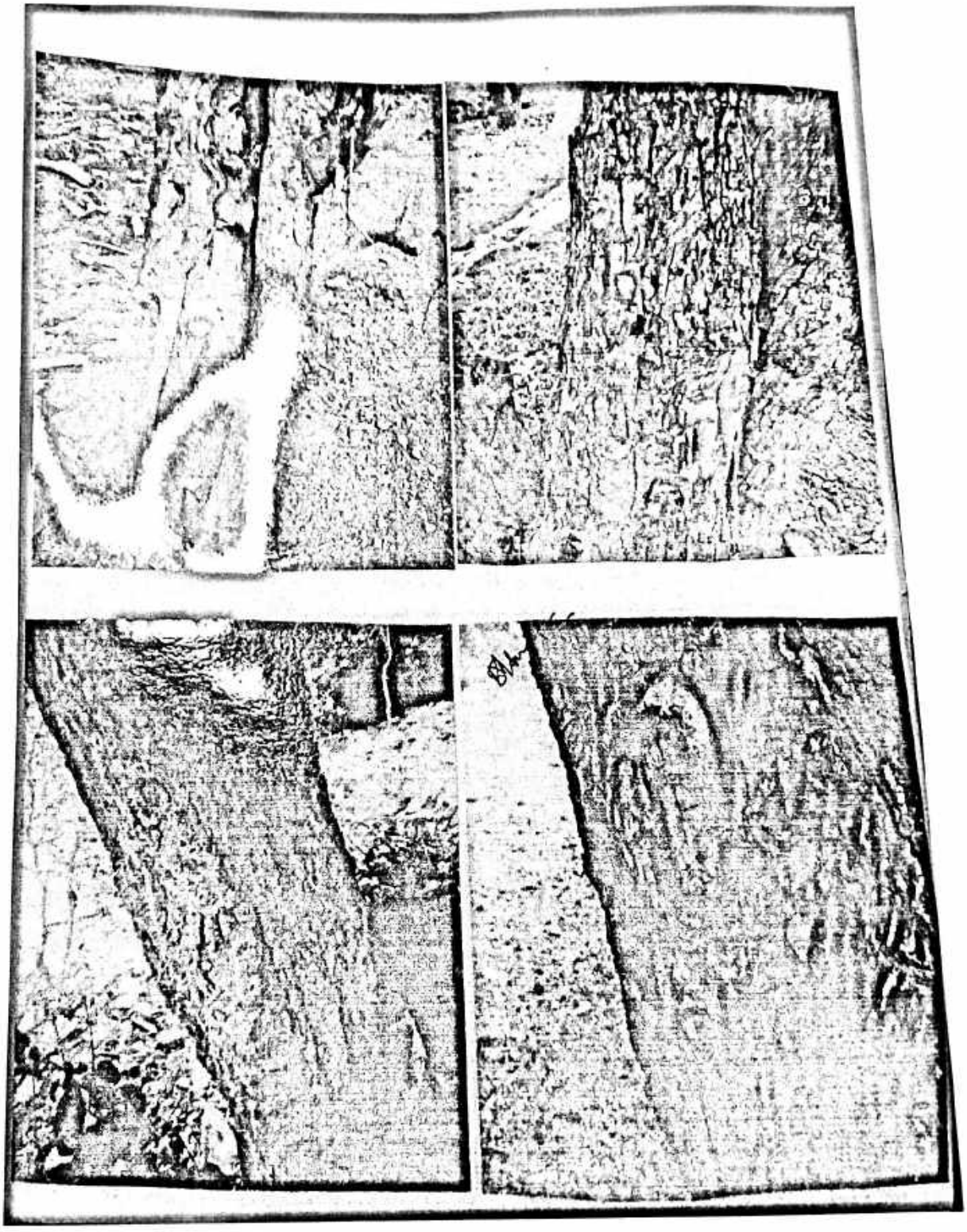
(2) श्री अमरदास,(7587596118) उद्यान सुपरवाइजर, कटाई के समय स्थल पर रहें व प्राप्त लकडी स्टोर में जमा करवायें।

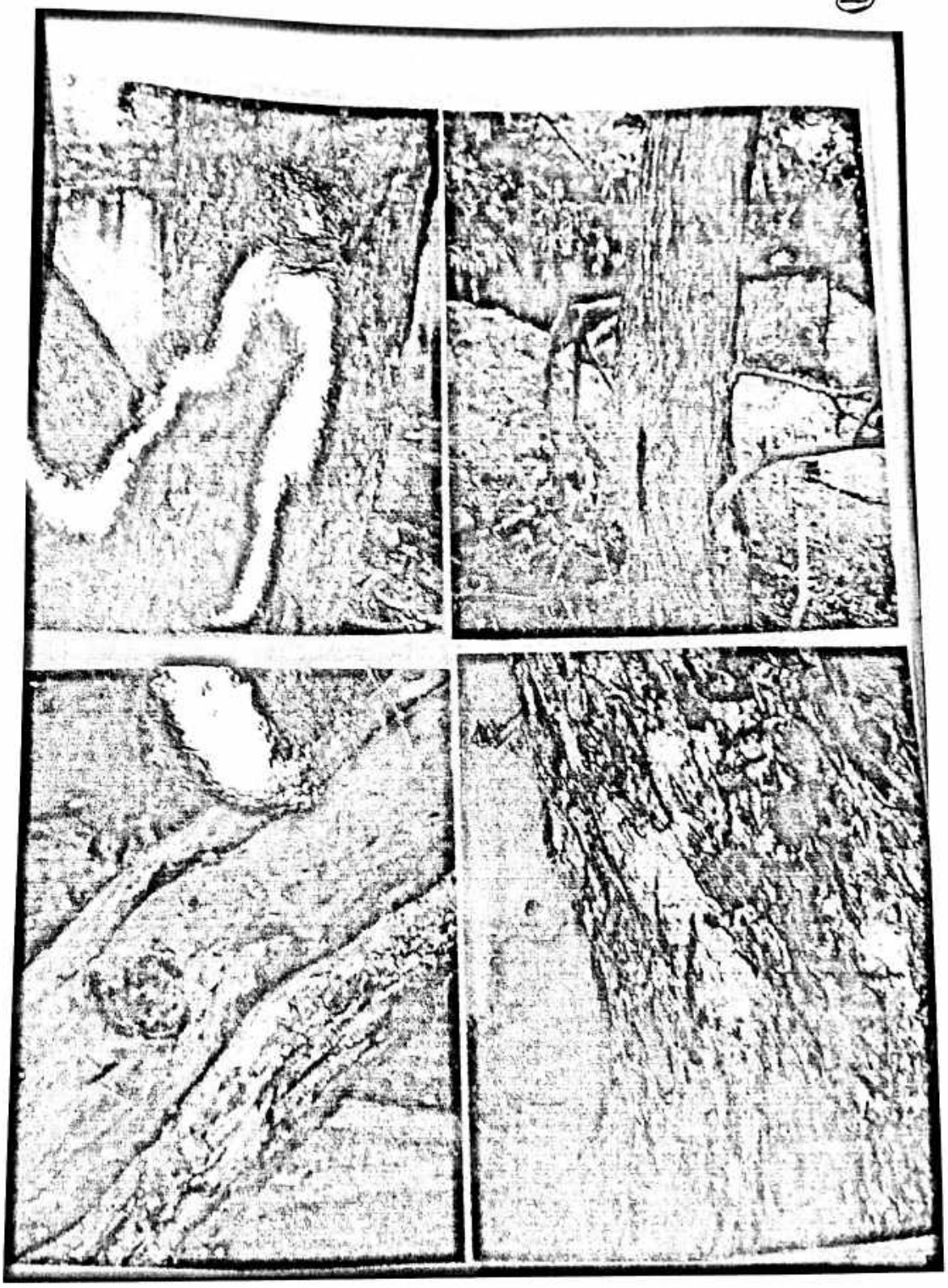
(3) श्री राकेश श्रीवास्तव,(7587596106) लकडी स्टोर प्रभारी से सपर्क कर कटाई/छंटाई से प्राप्त लकडी का विवरण निगम स्टोर के आवक रजिस्टर में दर्ज करावे व रसीद प्राप्त करें।

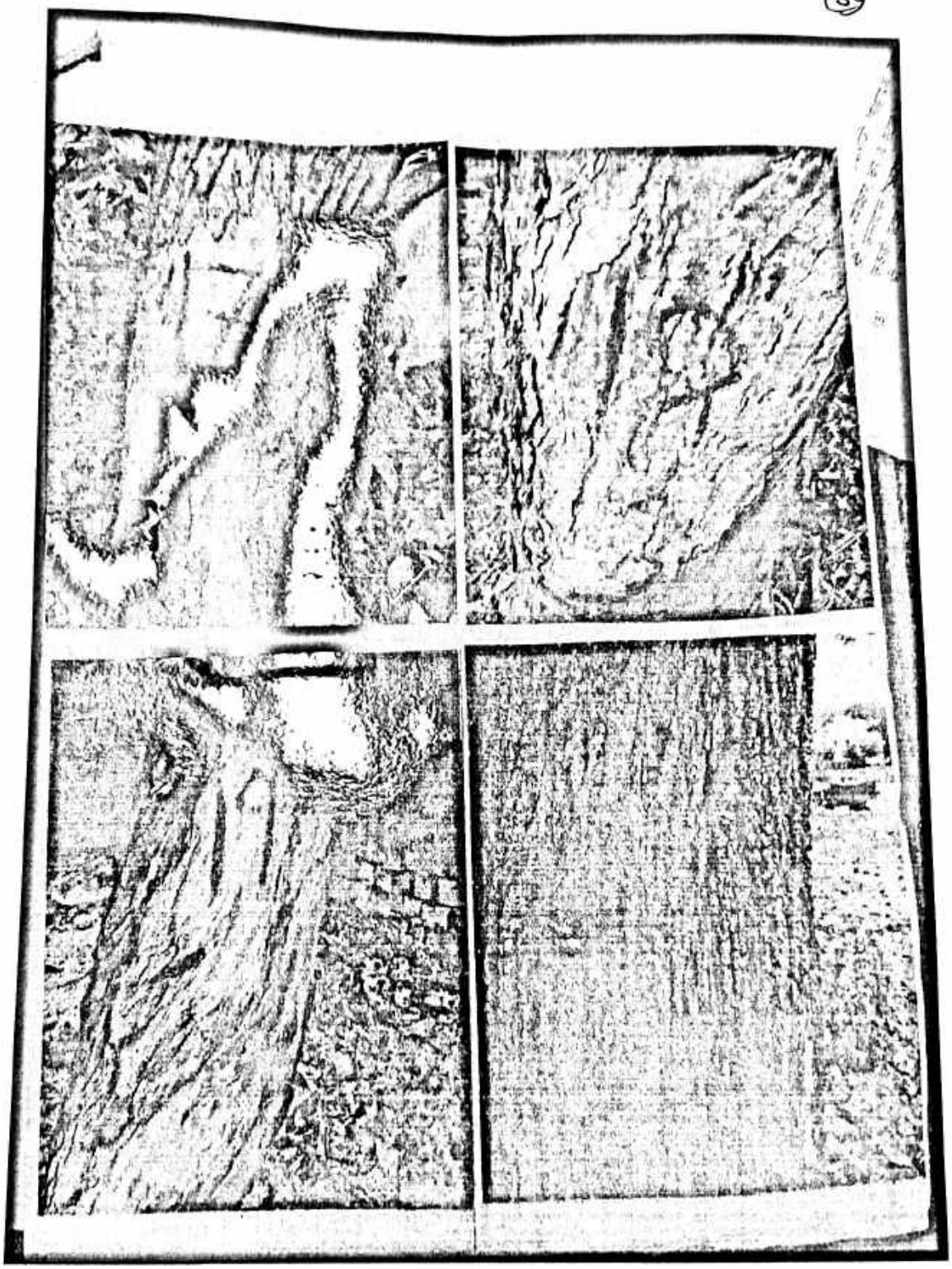
उपायुक्त(उद्यान)
नगर निगम भोपाल

o/c









Annexure-XII
(52)

कार्यालय, कार्यपालन यंत्री, राजधानी परियोजना खण्ड–2, लोक स्वास्थ्य यांत्रिकी विभाग, भोपाल

क्रमांक 1116 /तक./का.यं./रा.परि.खंड–2/लो.स्वा यां.वि/भोपाल दिनांक 17/8/2020

प्रति,

प्रभारी मुख्य अभियंता (एच.एफ.ए.)
नगर पालिक निगम भोपाल

विषय :– प्रधानमंत्री आवास योजना अंतर्गत निर्माणाधीन परियोजना के अंतर्गत आवासीय प्रकोष्ठों में सीवेज लाईन को जोड़ने के संबंध मे।

संदर्भ :– 1. आपका पत्र क्र. 110 दिनांक 13.08.2020
2. प्रभारी मुख्य अभियंता नगर पालिक निगम भोपाल का पत्र 113/एच.एफ.ए./2020–21 भोपाल दिनांक 13.08.2020

––0––

उपरोक्त विषयंक संलग्न पत्रों का अवलोकन करने का कष्ट करे। प्रधानमंत्री आवास योजना अंर्तगत रिवेयरा टाउन के पास निर्माणाधीन 768 आवासीय प्रकोष्ठों का सीवेज प्रवाह लोक स्वास्थ्य यांत्रिकीय विभाग की मुख्य आउटफाल सीवर लाईन में जोड़ने हेतु प्रभारी मुख्य अभियंता हाउसिंग फार आल नगर निगम भोपाल द्वारा संदर्भित पत्र क्र. 2 के माध्यम से अनुमति चाही गई है।

अतः नगर निगम के संबधित अभियंताओं के साथ साईट निरीक्षण किया गया है। उनके द्वारा मैनिट चौराहा पुलिया के पास से कोलार तिराहा पुलिया तक पूर्णतः क्षतिग्रस्त एनआरसीपी की सीवर लाईन और दोनो के मेनहोल चेम्बरो का निर्माण कार्य अमृत योजना के अंतर्गत किया जायेगा इस प्रकार का आश्वासन दिया है।

अतः आउटफाल सीवर लाईन में प्रधानमंत्री आवास योजना अंतर्गत निर्माणाधीन 768 आवासीय प्रकोष्ठों का मलजल प्रवाह विभागीय आउटफाल सीवर लाईन में जोड़ने संबंधी अनुमति दी जाती है।

कार्यपालन यंत्री
राजधानी परियोजना खंड क्रमांक–2
लोक स्वास्थ्य यांत्रिकी विभाग, भोपाल

क्र.क्र. 1117 /तक./का.यं./रा.परि.खंड.–2/लो.स्वा.यां.वि/भोपाल दिनांक 17/8/202

प्रतिलिपिः–

1. नगर यंत्री, सीवेज प्रकोष्ठ की ओर भेज कर लेख है कि उपरोक्त अनुसार अमृत योजना अंर्तगत क्षतिग्रस्त सीवेज लाईन को सुधरवाने का कष्ट करे।
2. सहायक यंत्री, राज0 परि0 उपखंड क्र. 8 की ओर आपके पत्र क्र. 528 दिनांक 17.08.2020 के संबंध मे सूचनार्थ।

कार्यपालन यंत्री
राजधानी परियोजना खंड क्रमांक–2
लोक स्वास्थ्य यांत्रिकी विभाग, भोपाल

जावक क्र 1407 18/8/20
हाउसिंग फॉर ऑल
नगर पालिक निगम,

Doc/2020

Annexure - IX -

Office Of Bhopal Municipal Corporation,

Housing For All (PMAY)

Third Floor, ISBT, Hoshangabad Road, Habibganj, Bhopal-462011

No. ---144---/HFA /2020

Bhopal, Date --24---/09/2020

TO WHOM IT MAY CONCERN

Subject: Appointment of Envionmental Clearance (EC) Consultant.

Dear Sir,

With refrence to the above subject it is to kindly inform you that selection of Envionmental Clearance (EC) Consultant is in process, under PMAY Scheme.

Thanking You,

Your Sincerely,

A.R. Pawar,
Chief Engineer (Incharge),
Bhopal Municipal Corporation
Bhopal

हमारा सहाय अधिवेशन
हाउसिंग फॉर ऑल
नगर पालिक निगम, भोपाल

E:\Secure\shubh\letter- 519

Consent Order

E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

(34)

RED-LARGE	CTE-Fresh	CONSENT NO: ***	PCB ID: 133466

Outward No:100927,04/09/2020
NO: /MPPCB/BPL

Consent No:CTE-52089

To,

The Occupier,
M/s. Bhopal Nagar Nigam,
Khasra No.-131, Near Mata Mandir Revera Town,
Tal : Hujur, Dist : Bhopal,(M.P) 452003.

Subject: Grant of Consent to Establish under section 25(5) of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. **CTE-Fresh-A,W 1016487 Dt. 03/09/2020** and last communication received on Dt.**03/09/2020.**

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for Construction of residential Multi-story building project at **Khasra No.-131, Near Mata Mandir Revera Town, Tal : Hujur, Dist : Bhopal,(M.P) and -**

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. **Location:** **Plot No.-131, Near Mata Mandir Revera Town, Tal : Hujur, Dist : Bhopal,(M.P).**

b. **The capital investment:** Rs.106.91 Crore

c. **Product & Production Capacity:**

Residential Building Project	Applied Qty / year
Residential Project Multi-story	Built-Up Area-50809.00 Square Meter Total Plot area -26300 Square Meter
Generation of Electricity by D.G. Set	63.00 KVA

Note:-

1. **For any change in above Bhopal Municipal Corporation shall obtain fresh consent from the Board.**
2. **This consent to establish in no way be taken as measures of proof that the Bhopal Municipal Corporation has not violated any pollution control laws at any time in the past. Hence, whatsoever may be decision of the Hon'ble Court/NGT shall be binding to both Bhopal Municipal Corporation and this Board.**
3. **The Bhopal Municipal Corporation shall not be absolved with obtaining environment clearance for the project located at Khasra No.-131, Near Mata Mandir Revera Town, Tal : Hujur, Dist : Bhopal,(M.P) under EIA notification, 2006 as amended upto date.**

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

eSign Signing from UIDAI

Digitally Sign with Aadhaar

e-Signed On 04/09/2020 17:51:30
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 6225S7279A

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic in using "TPAV" Number.

E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage of the project shall not exceed 460.00 KL/day.

2. Trade Effluent Treatment:- (Not applicable)

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system to treat 460 KLD of domestic sewage and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	20 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

*The operator of the STP shall comply with the standards notified vide G.S.R. 1265(E) under sections 6 and 25 of the Environment (Protection) Act, 1986 by the Ministry of Environment, Forest and Climate Change New Delhi dated 13th October, 2017.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in Kilo Ltr per Day)	WC : 576.00 KLD	WWG : 460.00 KLD	Water Source
1	Domestic Purpose	576.00	460.00	Bhopal Municipal Corporation

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. The Project management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The Bhopal Municipal Corporation shall be install STP for treatment of domestic wastewater up to the prescribed standards and reuse in the flushing through dual plumbing and for green belt development/gardening within premises.
2. The construction of STP shall be constructed simultaneously with construction of the other infrastructure.
3. The Bhopal Municipal Corporation shall submit the network details with layout plan for utilization of treated domestic wastewater within the premises to achieve zero discharge from premises.
4. The Bhopal Municipal Corporation shall establish a separate environmental cell, headed by senior officer for operation and maintenance of STP and reporting the compliance through the Commissioner to the Board.
5. The Bhopal Municipal Corporation shall make arrangement of water meters for measurement of water consumption and waste water discharge.
6. The Bhopal Municipal Corporation shall ensure the rain water harvesting with recharging pit and shall be connected laterally to consume surfaced runoff.
7. The Bhopal Municipal Corporation shall submit environmental statement in Form-V (Rule 14, Environment (Protection) Rules 1986) for every financial year ending 31st March on or before 30th September every year to the Board.

E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

(37)

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	PM, SO_X, NO_X (mg/Nm^3)
Cement Silo	100	4	---	Dust Collector, Dust Suppressor, Ventilated Working Shed, Water Sprinkler,	As per AAQS
D.G. Sets	63 KVA	4	DIESEL-18 L/Hr	Acoustic enclosure,	As per MoEF&CC/CPCB norms
Construction phase	-	-	-	Water sprinkling, 25 feet curtain around construction area.	As per AAQS

2. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 $\mu g/m^3$ (PM10 $\mu g/m^3$ 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 $\mu g/m^3$ (PM2.5 $\mu g/m^3$ 24 hrs. basis)
   c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 $\mu g/m^3$
   d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 $\mu g/m^3$
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu g/m^3$

3. The Bhopal Municipal Corporation shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The Bhopal Municipal Corporation shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The Bhopal Municipal Corporation shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. The Bhopal Municipal Corporation shall take effective steps for extensive tree plantation atleast in 2-3 rows of the local tree species with minimum spacing of 4X4 meter towards Riviera town within or around the unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:-:-

1. The Bhopal Municipal Corporation shall provide 25 feet high curtains enclosing the area of constructional activities to control fugitive emission.
2. The Bhopal Municipal Corporation shall store all the raw materials in own premises and its handling shall be in such a way that it does not create any type of nuisance in the nearby vicinity.
3. Roads around and within the project shall be maintain properly to avoid fugitive dust emission during transportation by adopting dust suppression by water sprinkling or any other suitable method.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal Mode
SOLID WASTE	45.00 MT/month	Solid wastes send to NAGAR NIGAM vendors.
Construction & Demolition Waste	2541 Tonne /whole construction period	Shall be disposed under C&D Wastes Management Rules

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. The Bhopal Municipal Corporation shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent.

9. The Bhopal Municipal Corporation shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

(39)

Additional condition:-

1. The Bhopal Municipal Corporation shall be obtained Environment Clearance from the SEIAA and submit the copy of EC with compliance of EC conditions before CCA-fresh to the Board.
2. Development work shall be done as per the rules and regulations of Local Authorities viz Municipal Corporation, T&CP so that the development shall be done as per the norms.
3. The Bhopal Municipal Corporation in partnership with the local body ensure segregation of waste at source to facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers.
4. The Bio-degradable wastes shall be processed, treated and disposed off through composting or bio-methanation within the premises as for as possible and the residue waste shall be given to the waste collectors or agency as directed by the local body.
5. The Bhopal Municipal Corporation s shall encourage the residents to use LED lights to promoted energy conservation measures by application of solar energy in various areas such as illumination, water heating etc.
6. The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in the area.
7. The Project management shall explore maximum use the fly ash bricks.
8. The Project management shall make proper arrangement for the treatment of domestic effluent from the temporary labour tents during the construction phase.
9. The Bhopal Municipal Corporation shall not be allowed dumping of wastes outside the plot premises, which will be generating during construction activity.
10. The wastes will be generating from construction and demolition activity shall be disposed under Construction and Demolition Wastes Management Rules, 2016.
11. Top soil excavated from the premises during construction activities shall be stored separately for use in horticulture/landscape development within the project site.
12. The Bhopal Municipal Corporation shall develop Rain water harvesting for recharge of ground water through technically qualified Consultant with proper approval from concerned department, and submit the progress report to the Board.
13. The Project management shall make the arrangement for the housing of construction labour with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water etc.
14. Minimum open area and development of parks/gardens shall be ensured as per the norms of Town & Country Planning Deptt. & Local Self Govt.
15. The Bhopal Municipal Corporation shall ensure that in planning of projects the width of roads and parking space in such a manner to ensure free and smooth flow of traffic and separate adequate parking for control of air pollution.
16. The arrangements shall be made for complying the provisions under Plastic Waste Management Rules, 2016; E Waste (Management) Rules, 2016; Bio-Medical Waste Management Rules, 2016; Solid Waste Management Rules, 2016; Construction and Demolition Wastes Management Rules, through providing space and guidance to the residents.
17. The Bhopal Municipal Corporation shall display the regulations provided in the Guidelines issued by CPCB in March, 2017 on "Environmental Management of Construction and Demolition Waste". The above said guidelines can be found at https://cpcb.nic.in/technical-guidelines-5/.
18. The Bhopal Municipal Corporation shall make necessary arrangements for disposal of solid waste to Municipal/ Nagar Nigam vendors only under Solid Wastes Management Rules, 2016.
19. The Bhopal Municipal Corporation shall provide the separate bins for collection of e-waste (phones, TV, CD, Input-output devices etc) and household hazardous wastes (dry cell batteries, cans of pesticides/insecticides, CFLs etc) and the waste shall be given to the authorised agency/municipal corporation.
20. The burning of road sweepings shall be strictly prohibited in project area and disposal of the same shall be through composting or Municipal Corporation only.
21. The Bhopal Municipal Corporation shall develop plantation with atleast two rows of high rising trees towards Riviera Township.

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your project subject to fulfillment of all the conditions mentioned above. The Project Proponent shall submit an application to this Board through XGN for obtaining the Consent for Operation before two months of the commencement of production. The applicant without valid consent (for operation) of the Board shall not [illegible] outlet for the discharge of effluent and gaseous emission.

Achyut mishra

eSign Signing from UIDAI NIC-CCA
Digitally Sign with Aadhaar
e-Signed On 04/09/2020 17:51:30
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 6225S7279A

ACHYUT ANAND MISHRA
Member Secretary
For and on behalf of
M.P. Pollution Control Board

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

कार्यालय नगर पालिक निगम, भोपाल

प्रधानमंत्री आवास योजना (PMAY)
हाऊसिंग फॉर ऑल प्रकोष्ठ (HFA CELL)
तृतीय तल, आई.एस.बी.टी. भवन, होशंगाबाद रोड, हबीबगंज, भोपाल -462011

(45)
(40)

क्र. 145/एच.एफ.ए./2020

भोपाल, दिनांक 24/08/2020

TO WHOM IT MAY CONCERN

विषयः- नगर तथा ग्राम निवेश (टी.एण्ड.सी.पी.) के शर्तो के अनुपालन के संबंध में।

कृपया विषयांतर्गत अनुरोध है, कि नगर तथा ग्राम निवेश (टी.एण्ड.सी.पी.) द्वारा अनुमोदित अभिन्यास पत्र में उल्लेखित प्रावधानों/शर्तो के संदर्भ में अवगत होना चाहेंगे कि प्रधानमंत्री आवास योजना के केन्द्र सरकार व राज्य शासन के दिशा निर्देशों के अनुरुप आवश्यक Compliance किये गये है व जो Compliance कार्य पूर्णतः होने है, तदानुसार कराये जायेंगे। उक्तानुसार अवगत होने का कष्ट करें।

प्रभारी मुख्य अभियंता (एच.एफ.ए.)
नगर पालिक निगम, भोपाल
हाऊसिंग फॉर ऑल
नगर पालिक निगम, भोपाल

E:\Secure\shubh\letter- 518

Annexure - XII

(41)

Real Estate Regulatory Authority Madhya Pradesh | भू-सम्पदा विनियामक प्राधिकरण मध्य प्रदेश

Number: 2218 /Reg./RERA/2019

Date: 28/06/2019

FORM 'C'

[See Rule 6(1)]

REGISTRATION CERTIFICATE OF PROJECT

1. This Registration is granted under section 5 of the Real Estate (Regulation and Development) Act, 2016

PROJECT DETAILS	
Registration Number	**P-BPL-19-2249**
Project Name	**AFFORDABLE HOUSING PROJECT AT RAHUL NAGAR (PHASE - 1) NEAR RIVERA TOWNE, BHOPAL UNDER PMAY (URBAN)**
Project Type	**NEW**
Project Address	**KHASRA NO. 131, GRAM KOTRA SULTANABAD, TEHSIL HUZOOR, DISTRICT BHOPAL**
Tehsil	**HUZUR**
District	**BHOPAL**
State	**MADHYA PRADESH**

PROMOTER DETAILS	
Applicant Type	**GOVERNMENT/SEMI GOVERNMENT AGENCY**
Promoter Name	**BHOPAL MUNICIPAL CORPORATION**
Registered Office Address	**BHOPAL MUNICIPAL CORPORATION, PMAY, (HFA CELL), THIRD FLOOR, ISBT BHAVAN, HOSHANGABAD ROAD, HABIBGANJ, BHOPAL - 462011**
Email Address	**bmcmp.hfa@gmail.com**
Mobile Number	**9424499770**

2. This registration is valid from **June 22, 2019** and ending on **July 14, 2022** if not extended under section 6 or revoked by Authority under section 7 of Real Estate (Regulations and Development) Act, 2016 or any other relevant legal provision for the time-being in force.

3. This registration is granted subject to the following conditions, namely:-

i. The Promoter shall within thirty days display all the details of the project on the allotted Website page and update it quarterly along with the photos of physical progress in the project. (Login Id and Password is being sent separately on the registered Email address).

ii. The Promoter shall display the Registration Number prominently on all the items that are

Rera Bhavan, Arera Hills, Main Road No. – 1, Bhopal - 462011
Phone: 0755 -2556760, 2557955 || Email: secretaryrera@mp.gov.in || Website: www.rera.mp.gov.in

Scanned with CamScanner

(42)

used for advertising, marketing and promotion of the project and on any printed documentation or letterhead that is used for business related correspondence for this project by the Promoter.

iii. The Promoter shall not accept more than ten percent of total sale value from an allottee without first entering into an agreement for sale as per approved draft agreement, which shall, inter alia clearly state the proposed date of completion, the carpet area of the unit, the proposed specifications, the proposed amenities and the total cost payable.

iv. The Promoter shall deposit at least seventy percent of the amounts received from the allottees in a separate account (designated account) to be maintained in a scheduled bank to cover the permissible cost of construction and land cost as described in the guidelines issued by the Authority from time to time, and to be used for the purpose as per sub clause (D) of clause (1) of sub-section (2) of section 4. This should be certified by an Engineer and a Chartered Accountant at the end of every quarter and displayed on the allotted Website page.

v. The Promoter shall comply with the provisions of the Act and the rules and regulations made thereunder and shall not contravene the provisions of any other law for the time being in force in the area where the project is being developed.

vi. The Promoter shall comply with all the conditions mentioned in the RERA order dated **June 22, 2019** issued online.

4. If the Promoter does not fulfil any of the above mentioned conditions, the Authority may take necessary action, including revoking the registration granted herein, as per the Act and the rules and regulations made thereunder.

Date: 28/06/2019

Place: Bhopal (M.P.)

Seal of the Authority

Chief Administrative Officer
Real Estate Regulatory Authority,
Madhya Pradesh
प्रदीप जैन
मुख्य प्रशासनिक अधिकारी
मध्यप्रदेश भू-संपदा विनियामक प्राधिकरण

Scanned with CamScanner

कार्यालय नगर पालिक निगम, भोपाल

प्रधानमंत्री आवास योजना (PMAY)
हाऊसिंग फॉर ऑल प्रकोष्ठ (HFA CELL)
तृतीय तल, आई.एस.बी.टी. भवन, होशंगाबाद रोड, हबीबगंज, भोपाल –462011

(43)

क्र. III...../एच.एफ.ए./2019

भोपाल, दिनांक 16/7/19

प्रति,

मुख्य कार्यपालन अधिकारी,
रियल स्टेट रेगूलेटरी ऑथोरिटी (रेरा)
भोपाल (म.प्र.)

विषय :– प्रधानमंत्री आवास योजना (शहरी) अंतर्गत राहुल नगर पार्ट–I आवासीय परियोजना के रियल स्टेट रेगूलेटरी ऑथोरिटी (रेरा) पंजीयन पश्चात् क्वार्टरली इन्फॉर्मेशन के संबंध में ।

उपरोक्त विषयांतर्गत लेख है कि नगर पालिक निगम, भोपाल द्वारा प्रधानमंत्री आवास योजना अंतर्गत राहुल नगर पार्ट–I आवासीय परियोजना में कुल 288 एल.आई.जी. (2 बी.एच.के.) आवासों हेतु रेरा पंजीयन कराया जा चुका है, जिसका पंजीयन क्रं0 535585552951 है, चूंकि रेरा पंजीयन की शर्तो अनुसार पंजीयन पश्चात् क्वार्टरली इन्फॉर्मेशन दिये जाने का प्रावधान है, इस अनुक्रम में इंजीनियर्स सर्टिफिकेट, सी.ए. सर्टिफिकेट, बैंक स्टेटमेंट (बैंक,ऑफ बड़ौदा) का विवरण रेरा की वेब साईट पर अपलोड किये गये है, तथा उक्त दस्तावेजों की हार्ड कॉपी संलग्न कर रेरा कार्यालय में जमा कराये जा रहे है। उक्तानुसार रेरा पंजीयन पश्चात् दिये जाने वाली क्वार्टरली इन्फॉर्मेशन सादर प्रेषित है।

5.7.19

अपर आयुक्त
हाऊसिंग फॉर ऑल
नगर पालिक निगम, भोपाल

%c

16/7/19

कार्यालय
म.प्र. भू-संपदा विनियामक प्राधिकरण

E:\Secure\shubh\letter- 183

कार्यालय नगर पालिक निगम, भोपाल

प्रधानमंत्री आवास योजना (एच.एफ.ए.)
तृतीय तल आई.एस.बी.टी. भवन, भोपाल

क्र. 87 /एच.एफ.ए./2019 भोपाल, दिनांक 31/5/2019

प्रति,

मुख्य प्रशासनिक अधिकारी,
म.प्र. भू–संपदा विनियामक प्राधिकरण

विषय :– प्रोजेक्ट के Affordable Housing Project At Rahul Nagar (Phase-1) near rivera town , Bhopal Under PMAY (Urban) पंजीयन बावत्।

विषयांतर्गत लेख है कि, प्रधानमंत्री आवास योजना अंतर्गत 288 एल.आई.जी. आवासों के व्ययन हेतु रेरा से पंजीयन की कार्यवाही हेतु आवेदन प्रस्तुत किया गया है। इस योजना के नगर तथा ग्राम निवेश से स्वीकृत अभिन्यास में 288 एल.आई.जी. व 432 एम.आई.जी. आवासों का प्रावधान है, परन्तु वर्तमान में प्रथम चरण के अंतर्गत 288 एल.आई.जी. आवासों का व्ययन ही किया जाना प्रस्तावित है व उक्तानुसार ही शुल्क जमा कराया गया है। अतः कृपया प्रस्तुत अभिलेखों अनुसार योजना के प्रथम चरण का पंजीयन करने का कष्ट करें।

प्रभारी मुख्य अभियंता (HFA)
नगर पालिक निगम, भोपाल

प्रभारी मुख्य अभियंता
हाउसिंग फॉर ऑल
नगर पालिक निगम, भोपाल